

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 48/2024.

In the matter of:

Ashwini Kumar Saini, Mahasachiv, Sunder Nagar Progressive Development Forum(R), 10 Indira Market, BBMB Colony Sunder Nagar, District Mandi (HP).

Applicant

Versus

1. Ministry of Environment, Forest and Climate Change through its Secretary.
2. State of Himachal Pradesh through its Chief Secretary HP.
3. Himachal Pradesh Pollution Control Board through its Member Secretary.
4. National Highway Authority of India through its Project Director, PIU, Mandi, Bagla Muhal Chakkar, P.O. Nagchala, Mandi.
5. District Magistrate Mandi (HP).
6. District Magistrate/Deputy Commissioner Bilaspur, (H.P.)

Respondents

Deputy commissioner  
District Bilaspur(H.P.)



ATTESTED  
Sita Ram Sharma  
Notary Public  
Sub Division Bilaspur (H.P.)

**RESPONSE/REPLY ON THE BEHALF OF RESPONDENT  
NO. 06 i.e. DEPUTY COMMISSIONER BILASPUR IN O.A. NO.  
48/2024.**

May It Please Your Lordships:-

Respectfully Sheweth:-

1. That in the present matter, the Hon'ble National Green Tribunal New Delhi, took cognizance upon the letter/petition dated 13-08-2023 sent by Ashwini Kumar Saini, Mahasachiv, Sunder Nagar Progressive Development Forum (R) 10 Indira Market, B.B.M.B. Colony Sunder Nagar, wherein it was alleged that illegal mining on hilly area in Kiratpur-Sunder Nagar Four Lane is being carried out at very large scale by scrapping through hills indiscriminately at various places at Kiratpur-Sunder Nagar Four Lane in the State of Himachal Pradesh. Huge quantity of bajri, stone and other mineral material by scrapping is being extracted from hills using heavy machineries in violation of environmental laws and norms.
2. That vide order dated 07-03-2024 the Hon'ble NGT had directed to obtain a factual report for which the Hon'ble NGT has constituted a joint committee comprising of H.P. State Pollution Control Board, District Magistrates, District Mandi and Bilaspur.
3. That in order to comply above direction of Hon'ble NGT dated 07-03-2024, a Joint Committee has been constituted under the Chairmanship of Additional Deputy Commissioner District Bilaspur along with all the stake holder departments i.e. Officials from National Highway

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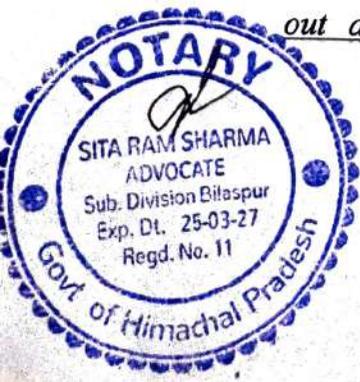


Authority of India, H.P. Public Works Department, Mining Officer and H.P.P.C.B. in order to verify the allegations made in the complaint and to take necessary action. That the Four Lane construction work has been completed in District Bilaspur and no illegal mining from the hills on part of four lane construction as well as any other construction activities has been observed in District Bilaspur. That in compliance to the orders of Hon'ble NGT, the joint committee members had inspected the Four Lane from Gara Moura Toll Plaza to Baloh Toll Plaza, a total stretch of approx. 40 Km under the jurisdiction of District Bilaspur on dated 09.04.2024 under the Chairmanship of Additional Deputy Commissioner Bilaspur. The Joint Committee has already submitted report in the Hon'ble NGT on 18-05-2024 and reported that Joint Inspection Committee has observed cutting/excavation work at 02 no's of locations other then Right of Way (ROW) of Four Lane on private lands in District Bilaspur.

1. Village Kothi, PO Behna Jattan, Tehsil Jhandutta, District Bilaspur (Ahead of B4U Hotel & Restaurant) (Lat: 31.339549, Long: 76.735708).
2. Village Rohin (Near Rohin Bus Stop), Tehsil Ghumarwin, District Bilaspur (Lat: 31.417506, Long: 76.757779).

4. That the Joint Inspection Committee has submitted its report before Hon'ble NGT and the Hon'ble NGT has passed the following directions vide order dated 20-05-2024, which is reproduced as under:-  
 "...10. Entire report nowhere shows, whether construction was carried out after obtaining requisite permission/NOC from all concerned

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District Bilaspur(H.P.)



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 Sub Division Bilaspur (H.P.)

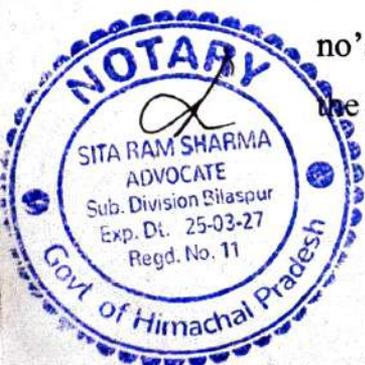
authorities and whether the extraction of stone was in accordance with law.

11. In these facts and circumstances, we find it appropriate to implead following respondents:-

1. Ministry of Environment, Forest and climate change through its Secretary.
2. State of Himachal Pradesh through its Chief Secretary HP.
3. Himachal Pradesh Pollution Control Board through its Member Secretary.
4. National Highway Authority of India through its Project Director, PIU, Mandi, Bagla Muhal Chakkar, PO Nagchala, Mandi.
5. District Magistrate Mandi (HP).
6. District Magistrate /Deputy Commissioner Bilaspur (HP)..."

5. That in compliance to the Hon'ble NGT orders dated 20-05-2024, the replying respondent sought the detailed report from the Mining Officer Bilaspur, Project Director National Highway Authority of India (NHAI) Mandi, Assistant Town Planner Bilaspur and M/s Gawar Construction Ltd. regarding compliance of the orders of the Hon'ble NGT and latest status report on the areas where cutting/excavation of hills was carried out along with action taken report as observed during the Joint Inspection from Gara Moura Toll Plaza to Baloh Toll Plaza on Kiratpur-Sundernagar Four Lane in District Bilaspur. The copy of letter is enclosed as **Annexure R-6/1**. The brief details of aforementioned 02 no's sites of cutting/excavation observed during the joint inspection and the present status is tabulated as below:

Deputy Commissioner  
District Bilaspur (H.P.)



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Sub Division Bilaspur (H.P.)

Table No. 01: Details of cuttings observed in District Bilaspur, H.P.

S. No	Location And Name of project proponent/ owner	Nature of Activity	Action Taken	Present Status
1.	Khasra No. 418/191/67, Vill. Kothi, PO Behna Jattan, Tehsil Jhandutta, Distt. Bilaspur (Lat: 31.339549, Long: 76.735708) (Prop. Mrs. Santoshi Devi)	Proposed Retail Outlet/ Petrol Pump	Work has been stopped by SDM Jhandutta.	Presently no activity related to land leveling and plot development is being carried out. The permission from NHAI has been obtained, the permission from T&CP department is under process. The copy of permission of NHAI and application submitted in T&CP Deptt. is enclosed as <b>Annexure R-6/2.</b>
2.	Khasra No. 773/597, Village Rohin Tehsil Ghumarwin, District Bilaspur (Lat: 31.417506, Long: 76.757779) (Sh. Jitender Kumar)	Land leveling and plot development.	Work has been stopped by SDM Ghumarwin.  A Show Cause Notice has been issued by HPPCB Bilaspur to not to carry out further cutting works without proper permission from concerned department and to carry out water	Presently no activity is being carried out. File has been submitted by Sh. Jitender Kumar in the office of the NHAI for obtaining permission.

Deputy Commissioner  
District Bilaspur (H.P.)

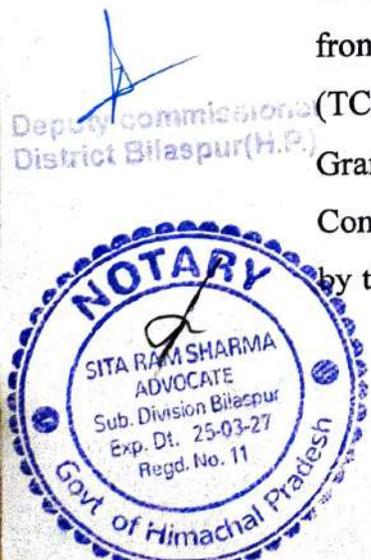


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Sub Division Bilaspur (H.P.)

			<p>sprinkling. The copy of notice is annexed as <b>Annexure R-6/3</b>. The compliance submitted by Sh. Jitender Kumar is annexed as <b>Annexure R-6/4</b>.</p>	
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6. That the aforementioned 02 no's of locations were reported in previous report submitted by the Joint Committee before Hon'ble NGT where cutting/excavation work was carried out by the local residents other than Right of Way (ROW) of Four Lane on their private land. However, no illegal mining activities in these 02 no's of locations have been observed as reported by the Mining Officer Bilaspur. The muck generated from the cutting of these 02 no's of plots has been utilized in private lands for land filling and leveling and no muck/stones have been commercialized. The cutting work in these 02 no's locations have been stopped by the concerned SDM's and both parties have applied for permission from concerned departments i.e. National Highway Authority of India and Town & Country Planning Department.

7. That these types of activities do not falls under the purview of mining as both are plot leveling/development activities and required permission from concerned departments i.e. Town & Country Planning Department (TCP), National Highway Authority of India (NHAI) & concerned Gram Panchayat as applicable. These activities also do not require Consent of H.P. State Pollution Control Board. As per report submitted by the Mining Officer, Bilaspur vide letter No.MO/BLP/complaint file-



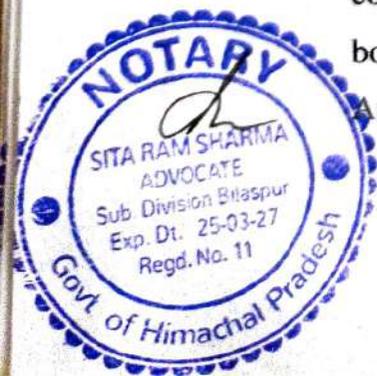
**ATTESTED**  
  
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 Sub Division Bilaspur (H.P.)

Ghumarwin-191/2023- 508 dated 01-07-2024 that both aforementioned cutting works are not covered under mining purview as both are involved in the constructional activities where no activity for the purpose of selling mineral was observed. Also the 02 no's of challans reported in the Mining Inspector report dated 02-04-2024 are beyond Right of Way (ROW) of Four Lane and do not belong to Kiratpur-Sundernagar Four Lane and at present no illegal mining for the purpose of selling mineral has been found within ROW of existing Kiratpur-Manali National Highway. The copy of letter received from the Mining Officer Bilaspur is enclosed as **Annexure R-6/5** for kind perusal.

8. That the Assistant Town Planner (TCP Deptt.) Bilaspur vide letter No.SDTP/BLP/T-63/Four Lane P.A./24-206-07 dated 01-07-2024 has submitted that the land owner of site at s. no. 01 has done partial plot levelling and not done any type of construction activity which has been cross checked during the inspection conducted on dated 05-06-2024 and the applicant has submitted a case to TCP office and the same is under process. With respect to site at s. no. 02, it is submitted that the applicant has not done any type of construction activity at present which has been cross checked on dated 05.06.2024 and he has been directed to take necessary prior permissions before carrying out any construction work at site. The copy of letter of Assistant Town Planner Bilaspur is enclosed as **Annexure R-6/6**.

9. That in addition to above, the construction such as residential, commercial etc. adjacent to the Kiratpur-Manali Four Lane has been bound with the prior approval/permission of National Highway Authority of India (NHAI), Town & Country Planning Department

Deputy Commissioner  
District Bilaspur (H.P.)



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(T&CP) & concerned Gram Panchayat as applicable. It is also apprised that Kiratpur-Manali Four Lane falls under the ambit of "Four Lane Planning Area" as per the latest notification of Town and Country Planning Department dated 28-06-2023 and new construction activities along the Four Lane shall have to take permission from Town and Country Planning Department. The copy of notification is annexed as **Annexure R-6/7**.

10. That the M/s Gawar Construction Ltd. involved in the construction of balance work of Kiratpur-Nerchowk Four Lane had obtained requisite permissions from Department of Industries w.r.t. utilization of material generated during the construction of Four Lane and due royalty for the material has been deposited with the Mining Department and the Four Lane construction work has been completed in District Bilaspur. The copy of letter along with requisite permissions is enclosed as **Annexure R-6/8** for kind perusal.
11. That the deponent has also directed Police Department to keep vigil over the activities carried out w.r.t. material / muck loaded trucks on Kiratpur-Manali Four Lane in District Bilaspur and take strict action against the violators for activities of illegal mining/muck dumping, if any. The Divisional Forest Officer Bilaspur has also been directed to keep strict vigil and take necessary action against the violators who have dumped muck on forest land.

Deputy Commissioner  
District Bilaspur (H.P.)



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**Prayer:-**

In view of the submissions made above and the action taken by the various stakeholder departments, it is humbly submitted that the matter may kindly be disposed of qua the replying respondent. Any other order deemed fit by the Hon'ble Tribunal may kindly be passed in the interest of justice.

03 JUL 2024



Respondent No. 06

  
Deputy Commissioner  
Bilaspur, District Bilaspur  
Deputy Commissioner  
District Bilaspur(H.P.)

ATTESTED

  
Sita Ram Sharma  
Notary Public  
Sub Division Bilaspur (H.P.)

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL PRINCIPAL BENCH, NEW DELHI**

Original Application No. 48/2024

**In the matter of:**

Ashwini Kumar Saini

...Applicant

Versus

State of Himachal Pradesh & Ors.

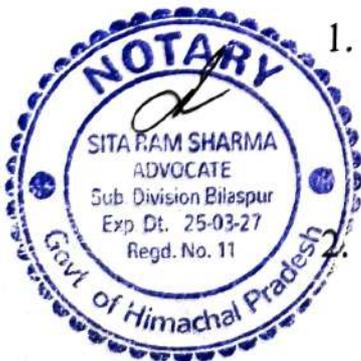
...Respondents

**AFFIDAVIT**

I, Abid Hussain Sadiq, S/o Sh. Mohammad Sadiq Bhat, age 45 years presently posted as Deputy Commissioner Bilaspur H.P. do hereby solemnly affirm and state as under:-

1. That the accompanying reply to the OA No. 48/2024 has been drafted at my instance and under my instruction.

That the contents of para No. 1 to 11 of the reply on merit are true to the best of my knowledge and belief based on the official



Deputy Commissioner  
District Bilaspur (H.P.)

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record available and no part of it is wrong and nothing material has been concealed therein.

That I the above named deponent do hereby further declare that the contents of the above affidavit are true and correct. No part of it is wrong & nothing material has been concealed therein.

Verified at Bilaspur on the 03-07-2024.

IDENTIFIED BY 03 JUL 2024

*Sita Ram Sharma*  
Helm

*[Signature]*  
.....Deponent  
Deputy commissioner  
District Bilaspur(H.P.)

**Attested**



That the above, contents stated before me on oath / affirmation on 03 day of July 24 at Bilaspur the District of Bilaspur by SP Sita Ram Sharma personally known to me, the contents of the affidavit are duly read over and explained to the deponent, who admitted the contents thereof to be true.

*[Signature]*  
03/07/24  
NOTARY  
Sub. Division, Bilaspur

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Annexure R-6/1 Urgent/Time Bound  
Hon'ble NGT matter**H.P. STATE POLLUTION CONTROL BOARD**

Regional Office Bilaspur, Near HPPWD Rest House Dholra, Tehsil & Distt:  
Bilaspur (Himachal Pradesh)-174001  
Website: <http://hppcb.nic.in/> Email: [pcbobilaspur1@gmail.com](mailto:pcbobilaspur1@gmail.com)

No. PCB/RO/BLP/160/OA No. 48/2024- 442-50  
To

Dated-25/05/24

1. The Sub-Divisional Magistrate Sadar, Distt. Bilaspur HP.
2. The Sub-Divisional Magistrate Ghumarwin, Distt. Bilaspur HP.
3. The Sub-Divisional Magistrate Jhandutta, Distt. Bilaspur HP.
4. The Sub-Divisional Magistrate Shri Naina Devi Ji at Swarghat Distt. Bilaspur HP.
5. The Project Director, NHAI PIU Gutkar, Distt. Mandi HP.
6. The Mining Officer Bilaspur, Distt. Bilaspur HP.
7. The Assistant Town Planner, Town & Country Planning Department, Distt. Bilaspur HP.

**Subject:** Order dated 20.05.2024 passed by the Hon'ble NGT in O.A. No. 48/2024 titled as Ashwini Kumar Saini V/s State of H.P.

Sir/Madam,

Please find enclosed herewith the copy of latest orders dated 20.05.2024 passed by the Hon'ble NGT in OA No. 48/2024 titled as Ashwini Kumar Saini V/s State of HP vide which Hon'ble NGT has passed directions as:

**"...10. Entire report nowhere shows, whether construction was carried out after obtaining requisite permission/NOC from all concerned authorities and whether the extraction of stones was in accordance with law.**

**11. In these facts and circumstance, we find it appropriate to implead following as respondents;**

1. Ministry of Environment, Forest and Climate Change through its Secretary
2. State of Himachal Pradesh through Chief Secretary
3. Himachal Pradesh Pollution Control Board through its Member Secretary
4. National Highway Authority of India through its Project Director, PIU, Mandi, Bagla Muhal Chakkar, P.O, Nagchala, Mandi.
5. District Magistrate, Mandi
6. District Magistrate/ Deputy Commissioner, Bilaspur

**12. The registry shall issue notices to all the above respondents. They may file their response within three weeks after receipt of notice..."**

In this regard, you are requested to comply with the directions passed by Hon'ble NGT and submit the details w.r.t. permission issued for construction of four lane from Kiratpur to Baloh Toll Plaza in Distt. Bilaspur under areas of your jurisdiction. You are also requested to provide latest status report on the areas where cutting / excavation of the hills was observed on four lane during Joint Committee Inspection on 09.04.2024 are as below:

1. Village Kothi, PO Behna Jattan, Tehsil Jhandutta, Distt. Bilaspur HP (Ahead of B4U Hotel & Restaurant) (Lat: 31.339549, Long: 76.735708).
2. Village Rohin (Near Rohin Bus Stop), Tehsil Ghumarwin, Distt. Bilaspur. (Lat: 31.417506, Long: 76.757779).

Further you are hereby requested to submit Compliance-cum-Action Taken Report **within 07 days** positively as the latest report is to be submitted within three weeks i.e. till 10.06.2024 in the Hon'ble NGT.

Yours faithfully,

Encl: Hon'ble NGT Orders

Additional Deputy Commissioner  
Distt. Bilaspur

Copy forwarded to:

1. The Member Secretary HP State Pollution Control Board Shimla HP for information please.
2. The Deputy Commissioner Bilaspur, Distt. Bilaspur for information please.

  
Additional Deputy Commissioner  
Distt. Bilaspur



# भारतीय राष्ट्रीय 89 जमाग प्राधिकरण

सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार

## National Highways Authority of India

(Ministry of Road Transport and Highways, Govt. of India)

NHAI PIU-Mandi, Bagla Muhal Chakkar P.O. Nagchala, Teh. Balh, Distt. Mandi, Pin - 175021

Email: [mandi@nhai.org](mailto:mandi@nhai.org) ; [pd.mandipiu@gmail.com](mailto:pd.mandipiu@gmail.com) | Phone: 01905-246383



NHAI/PD/PIU-Mandi/Access Per/58/ 332

13<sup>th</sup> May, 2024

To,

**Territory Manager,**  
Ambala Territory (Retail),  
Bharat Petroleum Corporation Limited,  
Vill. Alamgir, Post Tiwana, Lalru,  
Tehsil Dera Bassi, Distt. Mohali-140501.

**Sub:** Proposal for In-principle/Provisional access to proposed Retail Outlet of Bharat Petroleum Corporation Limited (BPCL) abutting on the boundary of NH-154 from CHKM. 134+745.00 to CHKM. 134+780.27 (RHS), Mohal Kothi, having Khasra no. 418/191/67 on Kiratpur-Nerchowk Road, Tehsil Jhanduta Distt. Bilaspur in the state of Himachal Pradesh.

Please refer to your office letter dated 13.05.2024 vide which submission of Bank Guarantee no. 0031NDDG00028925 of amounting to Rs. 2,50,000/- and receipt of non-refundable provisional fee amounting to Rs. 20,000/- Transaction reference no. 0905240004177 through Bharatkosh Portal Online (Bharatkosh.gov.in) to this office.

2. In this regard, Regional Officer, NHAI Himachal Pradesh at Shimla office letter no. NHAI/RO/HP/11011/62/Access-Per/24-25/221 dated 08.05.2024 (copy enclosed) has accorded a **Temporary In-principle Access Permission** for a period of 12 (Twelve) months or upto the completion of proposed developmental work by NHAI whichever is earlier. The temporary access permission shall be replaced by final access permission with the approval of competent authority as per Ministry's guidelines dated 24.07.2013 & 26.06.2020 or any other as applicable from time to time.

3. Further, it is also requested to follow all the terms and conditions laid down in Regional Officer, NHAI Shimla letter no. NHAI/RO/HP/11011/62/Access-Per/24-25/221 dated 08.05.2024 for temporary in-principle access permission.

4. This is for your information and necessary action please.

With regards,

Encls. As above.

(Varun Chari)  
Project Director

Copy for information and necessary action to:-

- (i) **Regional Officer, NHAI Shimla:-** It is submitted that applicant has deposited the Bank Guarantee as per MoRTH guidelines dated 26.06.2020 which was verified by ICICI Bank Nalagarh road, Baddi, Distt. Solan (HP) vide e-mail dated 13.05.2024. The copy of the same is enclosed for your information and records please.
- (ii) **Independent Engineer, M/s ICT Pvt. Ltd. :-** with a requested to ensure various condition to be followed by applicant as written in RO NHAI Shimla letter no. NHAI/RO/HP/11011/62/Access-Per/24-25/221 dated 08.05.2024.
- (iii) **Authorized Signatory, M/s Gawar Kiratpur Nerchowk Highway Pvt. Ltd.**

प्रधानकार्यालय: जी-5 एब 6, सेक्टर-10 द्वारका, नई दिल्ली-110075

Head Office: G-5&6, Sector-10, Dwarka, New Delhi - 110075



# भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

(सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार)

## National Highways Authority of India

(Ministry of Road Transport and Highways, Govt. of India)

क्षेत्रीय कार्यालय - शिमला, हाउस नं. 1, ऋषिकेश सदन, चक्कर, शिमला (हि.प्र.), फोन : 0177-2830419

Regional Office-Shimla, House No. 1, Rishikesh Sadan, Chakkar, Shimla (HP)-171005, Ph: 0177-2830419

Email: rohimachalpradesh@nhai.org & ronhaihp@gmail.com



सत्यमेव जयते

NHAI/RO/HP/11011/62/Access-Per/24-25/221

5<sup>th</sup> May, 2024

To,

The Project Director,  
National Highways Authority of India  
PIU-Mandi (H.P).

Sub: Proposal for In-Principal access to proposed Retail Outlet of Bharat Petroleum Corporation Limited (BPCL) abutting on the boundary of NH-154 from CHKM. 1349745.00 to CHKM. 134+780.27 (RHS), Mohal Kothi having khasra no. 418/191/67 on Kiratpur-Nerchowk Road, Tehsil Jhanduta District, Bilaspur in the state of Himachal Pradesh.

Ref: Project Director, Mandi letter no. NHAI/PD/PIU-Mandi/Access Per/58/290 dated 07.05.2024.

Kindly refer your letter no. NHAI/PD/PIU-Mandi/Access Per/58/2988 dated 30.03.2024 submitting therewith the Proposal for In-Principal access to proposed Retail Outlet of Bharat Petroleum Corporation Limited (BPCL) abutting on the boundary of NH-154 from CHKM. 1349745.00 to CHKM. 134+780.27 (RHS), Mohal Kothi having khasra no. 418/191/67 on Kiratpur-Nerchowk Road, Tehsil Jhanduta District, Bilaspur in the state of Himachal Pradesh for the approval of Competent Authority.

2. Accordingly, based on the recommendation of Project Director, PIU-Mandi & concerned Authority Engineer and further examination of proposal in this office with respect to Ministry's guidelines dated 26.06.2020 and other applicable guidelines regarding access permission to Retail Outlet, temporary in-principle access permission for use of NH land for approach road is hereby issued subjected to the following conditions:-

- (i) The oil company/applicant shall do necessary alteration including complete removal/shifting of the service roads at its own cost whenever asked by NHAI, for the development of National Highway or in the interest of safety in this section.
- (ii) The oil company/ applicant should adhere to their undertakings given with the proposal and the construction of retail outlet shall be done according to the drawings enclosed with the proposal during execution at the site.
- (iii) It must be ensured that Drinking water facilities and toilet facilities as per Ministry's circulars dated 26.12.2013 and 18.01.2013 are available at proposed retail outlet. This should be strictly followed.

*[Signature]*

- (iv) The validity of temporary access permission will be for a period of 12 (Twelve) or upto the completion of proposed developmental work by NHAI whichever is earlier. The temporary access permission shall be replaced by final access permission with the approval of competent authority as per ministry's guidelines dated 26.06.2020 or any other as applicable from time to time.
- (v) The oil company/applicant shall construct the property along with its access as per approved drawings at their own cost within 12 (Twelve) months of issue of provisional NOC i.e. date of issue of this letter. After construction as per approved drawings and to the satisfaction of Highway Administration, the final approval may be given. In case the construction is not done within the stipulated time as per Ministry's guidelines the provisional NOC is deemed to be cancelled, unless renewed by the Highway Administration.
- (vi) The height restrictions of building structures shall be as per local Govt. guidelines and there should be sufficient parking inside the retail outlet so that there is no overflow of vehicles on temporary approach road.
- (vii) The oil company/applicant shall install all the requisite road signs as per latest IRC 67 and provide road markings as per latest IRC 35 to the satisfaction of PD PIU-Mandi.
- (viii) The oil company/applicant shall arrange all the clearances required for construction of temporary access as per approved drawing himself. He shall also arrange for shifting of utilities if required at his own cost as per the guidelines of the concerned department.
- (ix) The oil company/applicant shall furnish two set of fresh license deeds (duly indicating designed chainage cum existing chainage of both new and old NH No.) in two originals drawn on new stamp paper as per Ministry's standard norms and duly signed by authorized signatory along with his power of attorney at the time of issue of final permission.
- (x) The oil company shall not do or caused to be done in pursuance of the access permission any acts which may cause any damage to Highway and shall not do or cause to be done, in pursuance of access permission, any act by which safety and convenience of traffic on the Highway shall be disturbed.
- (xi) It shall be ensured that there is sufficient distance (as per Ministry's Circular) i.e. 100 m (or as per guidelines) from the gap in medians to the existing property.
- (xii) The provisional approval shall be cancelled if at any stage it is found that the site causes obstruction/hindrance/safety threat to the existing highway users.
- (xiii) PD NHAI PIU-Mandi shall verify the land related documents of the applicant before conveying the temporary in principle/provisional approval to the applicant/oil company.

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- (xiv) PD NHA/ PIU-Mandi shall verify & ensure that the location of fuel station at curve does not cause threat to the safety of Road Users and accordingly convene the approval.
- (xv) PD, NHA/ PIU-Mandi shall ensure the construction of deceleration and acceleration lane as per site requirement and considering road safety.

3. As per Ministry's circular No. RW/NH-33032/01/2017-S&R(R) dated 26.06.2020, the applicant had submitting processing fee of Rupees 10,000/- on Bharatkosh portal with transaction Ref no. 3004240022203 dated 30.04.2024 PD shall ensure, before conveying the conditional temporary 'in-principle'/provisional approval to the applicant, Non-refundable Provisional Fee amounting Rs. 20,000/- for provisional approval & Bank Guarantee amounting Rs. 2.5 Lakh valid for three year towards successful completion of access as per approved drawings/prescribed specifications shall be collected from the applicant and further necessary action shall be taken under intimation to this office..

4. Notwithstanding to the above, the provisional NOC shall stand cancelled under the following circumstances:-

- (i) If any document/information furnished by the applicant proves to be false or if the applicant is found to have willfully suppressed any information.
- (ii) Any breach of the condition imposed by the by the Highway Administration or the officer authorized by the Administration on his behalf.
- (iii) If at any later stage, any dispute arises in respect of the ownership of the land on which the retail outlet is located or regarding the permission for change of land use.

Encl.: As above (Two set of proposal).



Abdul Basit  
Regional Officer, NHA/  
Himachal Pradesh



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**Department of Town and Country Planning**  
Government of Himachal Pradesh

## Application Details

### Form-12

Form of application for permission under sub-section (2) of section 15-A or clause (a) of section 16 or sub-section (1) of section 30 or section 30-A (beyond the limits as specified under section 30-A) of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No. 12 of 1977) for Development of Land / Construction of Building.

### Applicant Details

SL#	Applicant Name	Guardian Name	Applicant Mobile No.	Adhaar No.
1	Mrs. SANTOSHI DEVI	W/o SANJAY KUMAR	9805932237	--

Email ID : harish1994kmr@gmail.com  
Private Prof. Mobile No. : 9805900576




Reference No. : 02202401069

### Address Details

Correspondence Address		Permanent Address	
Name	: Mrs. Santoshi Devi	Name	: Mrs. Santoshi Devi
Guardian Name	: W/o Sanjay Kumar	Guardian Name	: W/o Sanjay Kumar
State	: Himachal Pradesh	State	: Himachal Pradesh
District	: Bilaspur	District	: Bilaspur
Tehsil	: Jhanduta	Tehsil	: Jhanduta
Town/Village/Ward	: Kothi	Town/Village/Ward	: Kothi
Address	: Mohal Koithi , Jhanduta, Bilaspur	Address	: Mohal Koithi , Jhanduta, Bilaspur
PIN	: 174021	PIN	: 174021

### Description of land proposed for Development of Land/Construction of Building

Revenue Village/Mohal	: Kothi	Khata No	:
Khatuni No.	:	Area (sq.m)	: 752.00
Khasra No	: 418/191/67.	Whether Subdivision Approved	: No
Total Plot Area(sq.m)	: 752.00		

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District	: Bilaspur	Area Type	: Planning Area
Notified Area	: Four Lane Planning Area		
Applied land use	: Commercial	Maximum Permissible Ground Coverage(in Sq.mt.)	: 221.08
Proposal submitted for	: Approval of map	Property Type	: Private
Name of Village	: Kothi	Map Location	: --
No. of Blocks	: 1	Type of construction	: Petrol Pump
Plot Area For Sub-division/Development Activity(sq.m)	: 752.00		

### Details of Block 1

Sl#	Floor Type	Floor Area Sq. m.	Land Use Type	Parking Area Sq. m.	Exemption
1	Ground Floor	221.08	Commercial	0.00	No

### Plot Details

Whether Change of Land use Involved	: No	Type of CLU Involved	: --
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### Private Professional Information

Name	: robin Gautam	Registration No	: RP1656/2021
Class	: A	Plan Date	: 14-06-2024
Address	: V.p.o. Panjgain Tehsil Sadar Distt. Bilaspur, Town/Village-Panjgain, Dist-Bilaspur, State-Himachal Pradesh, PIN-174012		

### Structural Engineer Information

Type	: Register/ Empaneled as Structure Engineer or Class A Private Professional		
Registration No.	: RS0163/2020	Name	: robin Gautam
Address	: V.p.o. Panjgain Tehsil Sadar Distt. Bilaspur, Town/Village-Panjgain, Dist-Bilaspur, State-Himachal Pradesh, PIN-174012		
Structure Stability Certificate	: 		

### Undertaking for Supervision of Building

Type	: Self		
Name	: robin Gautam	Registration No.	: RP1656/2021
Address	: V.p.o. Panjgain Tehsil Sadar Distt. Bilaspur, Bilaspur, Himachal Pradesh PIN-174012		
Undertaking for supervision of building construction	: 		





## H.P. STATE POLLUTION CONTROL BOARD

Regional Office Bilaspur, Near HPPWD Rest House Dholra,  
Tehsil Sadar, District Bilaspur Himachal Pradesh  
Telefax- 01978-223550, E-mail: [pcbobilaspur@gmail.com](mailto:pcbobilaspur@gmail.com)

No. PCB/RO/BLP/CWPIL No. 31/2023/2023-505-09

Dated-05/06/24

From The Regional Officer  
To

**Sh. Jitender Kumar, S/o Manohar Lal,**  
R/o Vill. Doon, Teh. Ghumarwin,  
Distt. Bilaspur (HP).

**Subject: Show Cause Notice under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.**

This is in reference to the joint inspection conducted by the Officials of the State Board, Mining Officer, Police Department and Sub Divisional Magistrate Jhandutta, Distt. Bilaspur on 05.06.2024.

During the course of joint inspection, it has been observed that you are carrying out cutting/excavation work adjacent to four lane near Rohin Bus Stop without obtaining permissions from concerned deptt. as the area falls under the purview of Fourlane Planning area.

And whereas the muck generated from excavation/cutting works may be dumped along the fourlane, forest land or in the catchment of Gobind Sagar lake by you.

And whereas complaints regarding fugitive dust emissions generated at Rohin Bus stop are received in this office and you are not carrying out any water sprinkling at spot.

And whereas the facts stated above tantamount to clear violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and the Environmental (Protection) Act, 1986 constituting a cognizable offence.

Now, therefore in accordance with the provisions of aforementioned Acts, it is proposed to initiate penal action against you in accordance with the aforesaid legislations and

- **Imposition of fine of INR 1,00,000/- (Rupees One Lakh) for illegal muck dumping as per the orders of Hon'ble NGT in CWPIL No. 28 of 2011 titled as Abhishek Rai Vs. State of HP & Ors. on the basis of Polluter Pay Principle (if any observed at later stage).**
- **Imposition of Environmental Compensation as per "Polluter Pay Principle" from the day of violation observed till compliance is made by you as per the orders of Hon'ble NGT in O.A. 593/2017 titled as "Paryavaran Surakasha Samiti & Anr. Vs Union of India & Ors" for unscientific muck dumping in non perennial nallah.**

However, before initiating any action in the matter, it is hereby directed to not to carry out further cutting works without proper permission from concerned deptt. and not to dispose off muck into any forest land, ROW and Gobind Sagar lake and carry out water sprinkling at spot and to show cause within **07 days** as to why legal and penal action

as per the orders of Hon'ble NGT above should not be imposed upon you for non compliance to the environmental laws and acts.

It is further informed that in case of failure to comply to above directions or in case of non-satisfactory disposition or in case of continued violations of illegal muck dumping observed at later stage, action as proposed above shall be initiated against you without any further intimation or notice and completely at your own risk & cost after the expiry of the above mentioned period.

**Treat it as most urgent.**



**Regional Officer**

HPSPCB Regional Office Bilaspur

Telefax- 01978-223550

g/c

**Copy to the following -**

1. **The Deputy Commissioner Bilaspur cum Chairman** of the committees constituted in OA No. 360/2018 for the implementation of Distt. Environment Plan for information please.
2. **The Sub-Divisional Magistrate Ghumarwin, Distt. Bilaspur** for information please and necessary action please.
3. **The Block Development Officer, Ghumarwin, Distt. Bilaspur** & further requested to kindly implement Rule 6 of C&D Waste (Management) Rules, 2016 please.
4. **The Mining Officer Bilaspur, Distt. Bilaspur** for information and further necessary action please.



**Regional Officer**

HPSPCB Regional Office Bilaspur

Telefax- 01978-223550

g/c



## H.P. STATE POLLUTION CONTROL BOARD

Regional Office Bilaspur, Near HPPWD Rest House Dholra,  
Tehsil Sadar, District Bilaspur Himachal Pradesh  
Telefax- 01978-223550, E-mail: [pcbobilaspur@gmail.com](mailto:pcbobilaspur@gmail.com)

No. PCB/RO/BLP/CWPIL No. 31/2023/2023- 597-601  
To

Dated- 15/06/24

Sh. Jitender Kumar, S/o Manohar Lal,  
R/o Vill. Doon, Teh. Ghumarwin,  
Distt. Bilaspur (HP).

**Subject: Show Cause Notice under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.**

This is in reference to the show cause notice issued from this office vide letter No. PCB/RO/BLP/CWPIL No. 31/2023/2024-<sup>5057</sup> dated 05.06.2024 vide which it was directed to not to carry out any cutting/excavation works without proper permission from concerned deptt. and not to dispose muck into any forest land, ROW and Gobind Sagar lake and carry out water sprinkling at spot and submit the compliance report of the above directions within 07 days but no compliance report has been received from you till date

And whereas the facts stated above tantamount to clear violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and the Environmental (Protection) Act, 1986 constituting a cognizable offence.

Now, therefore in accordance with the provisions of aforementioned Acts, it is proposed to initiate penal action against you in accordance with the aforesaid legislations and

- **Imposition of fine of INR 1,00,000/- (Rupees One Lakh) for illegal muck dumping as per the orders of Hon'ble NGT in CWPIL No. 28 of 2011 titled as Abhishek Rai Vs. State of HP & Ors. on the basis of Polluter Pay Principle (if any observed at later stage).**
- **Imposition of Environmental Compensation as per "Polluter Pay Principle" from the day of violation observed till compliance is made by you as per the orders of Hon'ble NGT in O.A. 593/2017 titled as "Paryavaran Surakasha Samiti & Anr. Vs Union of India & Ors" for unscientific muck dumping in non perennial nallah.**

However, before initiating any action in the matter, it is again hereby directed to not to carry out further cutting works without proper permission from concerned deptt. and not to dispose muck into any forest land, ROW and Gobind Sagar lake and carry out water sprinkling at spot and to show cause within **03 days** as to why legal and penal action as per the orders of Hon'ble NGT above should not be imposed upon you for non-compliance to the environmental laws and acts.

It is further informed that in case of failure to comply to above directions or in case of non-satisfactory disposition or in case of continued violations of illegal muck dumping observed at later stage, action as proposed above shall be initiated against you without any further intimation or notice and completely at your own risk & cost after the expiry of the above mentioned period.

**Treat it as most urgent.**



**Regional Officer**

HPSPCB Regional Office Bilaspur

Telefax- 01978-223550

*d/c*

**Copy to the following –**

1. **The Deputy Commissioner Bilaspur cum Chairman** of the committees constituted in OA No. 360/2018 for the implementation of Distt. Environment Plan for information please.
2. **The Sub-Divisional Magistrate Ghumarwin, Distt. Bilaspur** for information please and necessary action please.
3. **The Block Development Officer, Ghumarwin, Distt. Bilaspur**& further requested to kindly implement Rule 6 of C&D Waste (Management) Rules, 2016 please.
4. **The Mining Officer Bilaspur, Distt. Bilaspur** for information and further necessary action please.



**Regional Officer**

HPSPCB Regional Office Bilaspur

Telefax- 01978-223550

*d/c*

To  
The Regional officer  
HP STATE POLLUTION BOARD  
Bilaspur.

Subject: Reply of show cause notice wide letter no PCB/BLP/CWPIL  
No. 31/2023/2023-597-601 dated 15/06/24

Sir/madam,

I Jitender Kumar s/o Manohar Lal R/o vill. Doon Tehsil  
Ghumarwin Distt Bilaspur admit as under,

1. That I was making a plot at my own land near Rohin.
2. That I was disposing muck at the land of Amarnath s/o Bhagat Ram R/o VPO Rohin tehsil Ghumarwin Distt Bilaspur HP.  
Agreement is enclosed herewith.
3. That after the visit of PCB Team I had stopped the work.
4. That I have also applied for permission of TCP Mining & NHAI.  
Photocopy of application is enclosed herewith.

Further I assure the PCB that after taking all the necessary permissions from concerning Departments I will initiate my work at said Plot.

Thank you.

Date:

Yours sincerely

Jitender Kumar S/o Manohar Lal  
Vill Doon Tesil Ghumarwin Dstt Bilaspur HP.

F.R.

~~R.O.~~

4/edu.

27/6/24

M. process immediately.

21/08/24

To.

Assistant Town Planning

Sub-Division Town Planning office.

Bilaspur H.P.

Subject:

खसरा न. 773/597 गांव रोहिंग बारा पत्र।

महोदय

साधिनय निवेदन है कि मैं शुभम ठाकुर पुत्र श्री जगत राम ठाकुर निवासी गांव स्योहला डाकघर जुखाला तहसील सदर जिला बिलासपुर हि.प्र. का स्थाई निवासी हूँ। यह कि महोदय मेरी जमीन गांव रोहिंग में है जिसमें खसरा न. 773/597 में अपनी जमीन को समतल करवा रहा हूँ। जब भी मैं इस खसरा न. 773/597 में मकान का निर्माण शुरू करूंगा तो मैं आपके कार्यालय से अनुमति ले लूंगा।

धन्यवाद।

स्थान- बिलासपुर हि.प्र.

दिनांक- 20-05-24

प्रार्थी

शुभम ठाकुर पुत्र श्री जगत राम ठाकुर  
निवासी गांव स्योहला डाकघर जुखाला  
तहसील सदर जिला बिलासपुर हि.प्र.

9625891008

Received  
Amle  
20/5/2024

खनन अधिकारी  
विलासपुर, जिला विलासपुर  
(हि० प्र०)

विषयः- मलकायत भूमि पर बनाए जा रहे प्लॉट कोर स्पष्टीकरण।  
अज्ञेयता,

उपरोक्त विषय पर मैं जितेंद्र कुमार पुत्र श्री मनोहर लाल अकगत करवाना चाहता हूँ कि मैं गांव रोहिंग में अपनी निजी भूमि खसरा नं० 313/593, क्षेत्र 1-15 बीघा, मौजा रोहिंग, तहसील दुमारी, पर प्लॉट बना रहा हूँ जिसके सम्बन्ध में मैंने पहले भी उपभूषण अधिकारी (ना०) दुमारी की गठित कुमैटी को Affidavit दे चुका हूँ जो कि साथ संलग्न है। मैं प्लॉट बनाने का उद्देश्य जमीन को समतल कर जमीन को बेचना है।

प्लॉट बनाने की NHAI से अनुमति लेने को Online आवेदन किया गया है जिसकी कॉपी संलग्न है। तथा वतन चाहता हूँ कि प्लॉट बनाने के समय जो पत्थर व मिट्टी निकल रहे हैं उसे मैं श्री अमरनाथ पुत्र श्री भगत राम, गांव व ड० रोहिंग की मलकायत भूमि पर रख रहा हूँ जो कि लगभग 300 मीटर दूरी पर है। भूमि मालिक से हमारा Agreement हुआ है जिसकी कॉपी संलग्न है। यह भी स्पष्ट कर देना चाहता हूँ कि निकले पत्थर को प्लॉट की सुरक्षा दिवार बनाने में प्रयोग किया जाएगा। मैं किसी भी तरह की अवैध खनन गतिविधि में संलग्न नहीं हूँ। यदि अवैध खनन/परिवहन में संलग्न पाया जाता है तो विभाग को उचित कार्यवाही करने की पूर्ण अधिकार होगा जिसके लिए मैं स्वयं जिम्मेदार रहूंगा।  
-अग्रवाद।

भवदीय

*[Signature]*

जितेंद्र कुमार पुत्र श्री मनोहर  
गांव ड० डी० कोटल, तहसील

दिनांक: 03/06/2024

Shri  
S. Hanam  
regular vigil  
illegal transpacts  
and unethical

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No. MO/BLP/complaint file –Ghumarwin -191/2023 - 508  
Office of the Mining Officer,  
District Bilaspur, H.P.  
Date:

01.07.2024

To,

The Additional Deputy Commissioner  
Bilaspur District Bilaspur  
Himachal Pradesh

**Subject: Order dated 20.05.2024 passed by the Hon'ble NGT in O.A. No. 48/2024 titled as Ashwini Kumar Saini V/s State of H.P.**

Madam

Please refer to your No. PCB/RO/BLP/160/0A No. 48/2024- 669-73 dated 26/06/2024 on subject cited above.

In this regard, it is to inform that the permission related to construction of four lane from Kirtpur to Baloh toll plaza in District Bilaspur pertains to National Highway Authority of India (NHAI). The Department Industries has only granted permission to use extracted mineral generated during the construction of four lane in favour of company awarded with the work of construction , the detail of permissions granted has already been provided to HPPCB on their desired information letter No. PCB/RO/BLP/160/0A No. 48/2024/-0-09 dated 01.04.2024, reply submitted vide letter No. MO/BLP/complaint file –Ghumarwin 191/2023 dated 02.04.2024. **(Copy of reply enclosed for ready reference as Annexure-I).**

Apart regarding detail mentioned in letter for the status report on the areas Village Kothi, PO Behna Jattan, Tehsil Jhandutta, Distt. Bilaspur HP and Village Rohin, Near Rohin Bus Stop, Tehsil Ghumarwin, Distt. Bilaspur, in this regard , as replies received from parties ,the above both works are not under mining purview , as both the parties are involved in constructional activities, where no activity for the purpose of selling mineral was observed on the site ,as also noticed during joint inspection conducted on .09.04.2024 by the joint inspection

committee constituted for the purpose, and a thorough investigation conducted by the concerned Sub -Divisional Officer (C) in the matter of CWPII No. 31 of 2023 titled Madan Lal v/s State of H.P. and others. In the area as investigated , mineral so generated is being kept at the site for their own bonafide use, for which no separate permission is required under the provision of Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015. **(Copy of Correspondence made by the land holders are enclosed herewith for ready reference as Annexure-II & III).** Apart the report of Mining Inspector submitted dated 02.04.2024, It is informed that the area is beyond ROW, and at present no illegal mining for the purpose of selling mineral has been found within ROW of existing Kirtpur - Manali National Highway as also seen during joint visit dated 09.04.2024.

In the matter of illegal mining, department is making regular vigil in the areas and ensuring strict action against the person found indulged in illegal mining activities .

Report submitted for information and kind perusal please.

**Encls :As above (pages 1-26 )**

Yours faithfully

*Shruti Choudhary*  
**Mining Officer, Bilaspur**  
**Bilaspur, H.P.**  
**Dated:01.07.2024**

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Annexure-I

259

No. MO/BLP/Complaint file Ghumarwin -191 /2023/ -11/12  
Office of the Mining Officer,  
District Bilaspur, (HP)

Dated:- 02/04/ 2024

To

The Regional Officer,  
HPSPCB Bilaspur, Distt. Bilaspur H.P.

**Subject:** Order dated 07.03.2024 passed by the Hon'ble NGT in O.A. 48/2024 titled as Ashwani Kumar Saini V/s State of H.P.

Sir,

Please refer to your office letter No. PCB/RO/BLP/160/OA No. 48/2024/1854-61 dated 21-03-2024 and letter No. PCB/RO/BLP/OA No. 46/2024-01-09 dated 01-04-2024 on the subject matter cited above.

In this regard, point wise requisite information pertaining to this office is as under:-

**Point No. 1.** The exact data of extraction of material is not available, as the department of Mining was not directly involved in extraction process for the present work of activity i.e. Construction of Kirtpur- Nerchowk- Manali National Highway. The department has only Granted permission to use serviceable Stone/material generated during the constructional activity in favor of contractors involved in four lane works . As such, as per this office record the contractor companies used 1584297 MT of material generated during the present work and paid Royalty of Rs. 8,60,43,732/- ( Eight Crore sixty lakh forty three thousand seven hundred thirty two only) to this office which has been deposited in Govt. Exchequer.

**Point No. 2.** As per this office record, the contractor companies have utilized a cumulative total of 15, 84,297 MT of material, corresponding to the royalty payment of Rs. 8, 60, 43,732/- in words- Eight Crore sixty lakh forty three thousand seven hundred thirty-two only received by this office and duly credited to the Government Exchequer .

The Detail quantity , royalty deposited is as below:-

Sr. No.	Qty. Generated used by companies	Royalty Deposited @40/- till 2015 and @60/- till 2022 & @80/- till date	Company Name
1.	8,67,250 MT	3,84,05,000/-	IL&FS

2.	7,17,047 MT	4,76,38,732/-	Gawar construction Ltd.
<b>Total</b>	<b>15,84,297 MT</b>	<b>Rs. 8,60,43,732/-</b>	

Point No. 3. As per this office record as on date no captive stone crusher installed by the fourlane project in the jurisdiction of Bilaspur District.

Point No. 4. As reported by concerned Mining Inspector, during the process of construction of four-lane, no major incidence of illegal extraction of mineral within stretch was detected. However, in recent visit conducted on 27.03.2024, two spots near Panoh and Rohin along NH, extraction activity was observed, to whom Show Cause Notice to explain their position with respect to present activity along NH has been given. Apart, as alleged in Petition regarding illegal activity at bloh , no case of extraction has been noticed . (Report of Mining Inspector Enclosed)

Submitted for information and further necessary action please.

Yours Faithfully,

*Shailza*  
 (Shailza Choudhary)  
 Mining Officer, Bilaspur,  
 District Bilaspur, (H.P)  
 Dated:-02.04.2024

Endst. No. As above

Copy to: - The Geologist Zone-III , Himachal Pradesh ; for information please.

*Shailza*  
 Shailza Choudhary  
 Mining Officer, Bilaspur  
 Bilaspur, H.P.  
 Dated:-02.04.2024

**H.P. STATE POLLUTION CONTROL BOARD**

Regional Office Bilaspur, Near HPPWD Rest House Dholra, Tehsil & Distt:  
Bilaspur (Himachal Pradesh)-174001  
Website: <http://hpspcb.nic.in/> Email: [pcbobilaspur1@gmail.com](mailto:pcbobilaspur1@gmail.com)

No. PCB/RO/BLP/160/OA No. 48/2024-01-09

Dated-01/04/24

To

1. The Project Director, NHAJ PIU Gutkar, Distt. Mandi HP.
2. The Mining Officer Bilaspur, Distt. Bilaspur HP.
3. The Mining Officer Mandi, Distt. Mandi HP.

**Subject:** Order dated 07.03.2024 passed by the Hon'ble NGT in O.A. No. 48/2024 titled as Ashwini Kumar Saini V/s State of H.P.

Sir/Madam,

Kindly refer to this office letter No. PCB/RO/BLP/160/OA No. 48/2024-1854-61 dated 21.03.2024 vide which information related to Hon'ble NGT Order in OA No. 48/2024 has been sought, however information has not been received from your office till date.

Therefore Mining Officers Bilaspur & Mandi are once again requested to provide following details **within 02 days positively**.

1. Provide the details & quantity of the minerals extracted during construction of four lane.
2. Provide the total cumulative details of royalty of minerals & its quantity paid by the NHAJ or Construction companies involved in construction of four lane from Kiratpur to Sundernagar stretch.
3. Provide the details of captive stone crushers installed and operated as on date.
4. Provide the details of any illegal hill mining being carried out in fourlane stretch in addition to any mining permission granted in and around fourlane area.

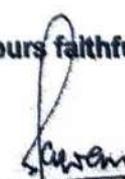
Also Project Director, NHAJ Mandi is again requested to provide following details **within 02 days positively**:

1. Details of complete stretch from Kiratpur to Sundernagar including length of stretch, total material extracted & utilized, Muck generated and management of same.
2. Present status of fourlane i.e. work completed and under progress.

Your are again requested to kindly provide the details within **02 days** so that joint inspection could be conducted on time and factual report be filed to Hon'ble NGT in a time bound manner.

**Early Action In This Matter Is Solicited.**

Yours faithfully,

  
Regional Officer  
HPSPCB Bilaspur  
Telefax- 01978-223550

**Copy to:**

1. The Member Secretary HP State Pollution Control Board Shimla HP for kind information.
2. The Deputy Commissioner Bilaspur, Distt. Bilaspur for kind information please.
3. The Deputy Commissioner Mandi, Distt. Mandi for kind information please.
4. The Superintending Engineer HPPWD Bilaspur, Distt. Bilaspur HP for kind information please.
5. The Superintending Engineer HPPWD Mandi, Distt. Mandi HP for kind information please.
6. The Regional Officer, HPSPCB Mandi, VPO Gutkar, Tehsil Balh, Distt. Mandi for information & further requested to coordinate with officials of Distt. Mandi please.

  
Regional Officer  
HPSPCB Bilaspur  
Telefax- 01978-223550

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Diary No. : 281

Dated : 29-5-2024 Annexure - II

283

To,

The Mining Officer,  
Bilaspur, Himachal Pradesh,  
497101

Subject:

Retaining Stones in Plot for Retaining Wall Construction - Reference: No.  
MO/BLP/Complaint file/Jhandutta/190/2023-75 to 78

Respected Madam,

With reference to the letter from the Office of the Mining Officer, Bilaspur District (Ref No. MO/BLP/Complaint file/Jhandutta/190/2023-75 to 78), dated 19/04/2024, I, Sunny Sharma, S/O Vijay Kumar, GPA holder of Smt. Santoshi Devi, W/O Sanjay Kumar, residing at R/O Barot Teh. Padhar, Distt. Mandi, HP-176122, am writing to inform you about our compliance and actions concerning the plot in khasra No. 418/191/67 Tehsil Jhandutta, Distt. Bilaspur H.P.

We wish to clarify that we are retaining stones within the mentioned plot as we intend to use these stones for constructing a retaining wall in the future. We have a purpose of constructing a petrol pump in the above-mentioned khasra number, and the material generated during the development activities being staged at the site is to be used for bona fide purposes. Additionally, we are not selling these stones.

Furthermore, we have obtained the necessary permissions from the National Highways Authority of India (NHAI) for the development of the plot. I am enclosing the relevant permission documents from NHAI for your perusal and records.

We seek your kind understanding in this matter and assure you of our adherence to all relevant regulations, including those stipulated under the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation, and Storage) Rules, 2015.

Thank you for your attention and cooperation.

Yours sincerely,



Sunny Sharma

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To keep intact  
and ensure regular  
vigil to check mining  
activities is  
9.05.24

NHAI/PD/PIU-Mandi/Access Per/58/ 332

13<sup>th</sup> May, 2024

To,

**Territory Manager,**  
Ambala Territory (Retail),  
Bharat Petroleum Corporation Limited,  
Vill. Alamgir, Post Tiwana, Lalru,  
Tehsil Dera Bassi, Distt. Mohali-140501.

**Sub:** Proposal for In-principle/Provisional access to proposed Retail Outlet of Bharat Petroleum Corporation Limited (BPCL) abutting on the boundary of NH-154 from CHKM. 134+745.00 to CHKM. 134+780.27 (RHS), Mohal Kothi, having Khasra no. 418/191/67 on Kiratpur-Nerchowk Road, Tehsil Jhanduta Distt. Bilaspur in the state of Himachal Pradesh.

Please refer to your office letter dated 13.05.2024 vide which submission of Bank Guarantee no. 0031NDDG00028925 of amounting to Rs. 2,50,000/- and receipt of non-refundable provisional fee amounting to Rs. 20,000/- Transaction reference no. 0905240004177 through Bharatkosh Portal Online (Bharatkosh.gov.in) to this office.

2. In this regard, Regional Officer, NHAI Himachal Pradesh at Shimla office letter no. NHAI/RO/HP/11011/62/Access-Per/24-25/221 dated 08.05.2024 (copy enclosed) has accorded a **Temporary In-principle Access Permission** for a period of 12 (Twelve) months or upto the completion of proposed developmental work by NHAI whichever is earlier. The temporary access permission shall be replaced by final access permission with the approval of competent authority as per Ministry's guidelines dated 24.07.2013 & 26.06.2020 or any other as applicable from time to time.
3. Further, it is also requested to follow all the terms and conditions laid down in Regional Officer, NHAI Shimla letter no. NHAI/RO/HP/11011/62/Access-Per/24-25/221 dated 08.05.2024 for temporary in-principle access permission.
4. This is for your information and necessary action please.

With regards,

Encls. As above.

  
(Varun Chari)  
Project Director

**Copy for information and necessary action to:-**

- (i) **Regional Officer, NHAI Shimla:-** It is submitted that applicant has deposited the Bank Guarantee as per MoRTH guidelines dated 26.06.2020 which was verified by ICICI Bank Nalagarh road, Baddi, Distt. Solan (HP) vide e-mail dated 13.05.2024. The copy of the same is enclosed for your information and records please.
- (ii) **Independent Engineer, M/s ICT Pvt. Ltd. :-** with a requested to ensure various condition to be followed by applicant as written in RO NHAI Shimla letter no. NHAI/RO/HP/11011/62/Access-Per/24-25/221 dated 08.05.2024.
- (iii) **Authorized Signatory, M/s Gawar Kiratpur Nerchowk Highway Pvt. Ltd.**

प्रधानकार्यालय: जी-5 एवं 6, सेक्टर-10 द्वारका, नई दिल्ली-110075  
Head Office: G-5&6, Sector-10, Dwarka, New Delhi - 110075



सत्यमेव जयते

**भारतीय राष्ट्रीय राजमार्ग प्राधिकरण**  
(सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार)  
**National Highways Authority of India**  
(Ministry of Road Transport and Highways, Govt. of India)

क्षेत्रीय कार्यालय - शिमला, हाउस नं. 1, रीशिकेश सदन, चक्कर, शिमला (हि.प्र.), फोन : 0177-2830419  
Regional Office-Shimla, House No. 1, Rishikesh Sadan, Chakkar, Shimla (HP)-171005, Ph: 0177-2830419  
Email: rohimachalpradesh@nhai.org & ronhaihp@gmail.com



NHAI/RO/HP/11011/62/Access-Per/24-25/221

8<sup>th</sup> May, 2024

To,

The Project Director,  
National Highways Authority of India  
PIU-Mandi (H.P).

Sub: Proposal for In-Principal access to proposed Retail Outlet of Bharat Petroleum Corporation Limited (BPCL) abutting on the boundary of NH-154 from CHKM. 1349745.00 to CHKM. 134+780.27 (RHS), Mohal Kothi having khasra no. 418/191/67 on Kiratpur-Nerchowk Road, Tehsil Jhanduta District, Bilaspur in the state of Himachal Pradesh.

Ref: Project Director, Mandi letter no. NHAI/PD/PIU-Mandi/Access Per/58/290 dated 07.05.2024.

Kindly refer your letter no. NHAI/PD/PIU-Mandi/Access Per/58/2988 dated 30.03.2024. submitting therewith the Proposal for In-Principal access to proposed Retail Outlet of Bharat Petroleum Corporation Limited (BPCL) abutting on the boundary of NH-154 from CHKM. 1349745.00 to CHKM. 134+780.27 (RHS), Mohal Kothi having khasra no. 418/191/67 on Kiratpur-Nerchowk Road, Tehsil Jhanduta District, Bilaspur in the state of Himachal Pradesh for the approval of Competent Authority.

2. Accordingly, based on the recommendation of Project Director, PIU-Mandi & concerned Authority Engineer and further examination of proposal in this office with respect to Ministry's guidelines dated 26.06.2020 and other applicable guidelines regarding access permission to Retail Outlet, temporary in-principle access permission for use of NH land for approach road is hereby issued subjected to the following conditions:-

- (i) The oil company/applicant shall do necessary alteration including complete removal/shifting of the service roads at its own cost whenever asked by NHAI, for the development of National Highway or in the interest of safety in this section.
- (ii) The oil company/ applicant should adhere to their undertakings given with the proposal and the construction of retail outlet shall be done according to the drawings enclosed with the proposal during execution at the site.
- (iii) It must be ensured that Drinking water facilities and toilet facilities as per Ministry's circulars dated 26.12.2013 and 18.01.2018 are available at proposed retail outlet. This should be strictly followed.

- (iv) The validity of temporary access permission will be for a period of 12 (Twelve) or upto the completion of proposed developmental work by NHAI whichever is earlier. The temporary access permission shall be replaced by final access permission with the approval of competent authority as per ministry's guidelines dated 26.06.2020 or any other as applicable from time to time.
- (v) The oil company/applicant shall construct the property along with its access as per approved drawings at their own cost within 12 (Twelve) months of issue of provisional NOC i.e. date of issue of this letter. After construction as per approved drawings and to the satisfaction of Highway Administration, the final approval may be given. In case the construction is not done within the stipulated time as per Ministry's guidelines the provisional NOC is deemed to be cancelled, unless renewed by the Highway Administration.
- (vi) The height restrictions of building structures shall be as per local Govt. guidelines and there should be sufficient parking inside the retail outlet so that there is no overflow of vehicles on temporary approach road.
- (vii) The oil company/applicant shall install all the requisite road signs as per latest IRC 67 and provide road markings as per latest IRC 35 to the satisfaction of PD PIU-Mandi.
- (viii) The oil company/applicant shall arrange all the clearances required for construction of temporary access as per approved drawing himself. He shall also arrange for shifting of utilities if required at his own cost as per the guidelines of the concerned department.
- (ix) The oil company/applicant shall furnish two set of fresh license deeds (duly indicating designed chainage cum existing chainage of both new and old NH No.) in two originals drawn on new stamp paper as per Ministry's standard norms and duly signed by authorized signatory along with his power of attorney at the time of issue of final permission.
- (x) The oil company shall not do or caused to be done in pursuance of the access permission any acts which may cause any damage to Highway and shall not do or cause to be done, in pursuance of access permission, any act by which safety and convenience of traffic on the Highway shall be disturbed.
- (xi) It shall be ensured that there is sufficient distance (as per Ministry's Circular) i.e. 100 m (or as per guidelines) from the gap in medians to the existing property.
- (xii) The provisional approval shall be cancelled if at any stage it is found that the site causes obstruction/hindrance/safety threat to the existing highway users.
- (xiii) PD NHAI PIU-Mandi shall verify the land related documents of the applicant before conveying the temporary in principle/provisional approval to the applicant/oil company.

- (xiv) PD NHA/ PIU-Mandi shall verify & ensure that the location of fuel station at curve does not cause threat to the safety of Road Users and accordingly convene the approval.
- (xv) PD, NHA/ PIU-Mandi shall ensure the construction of deceleration and acceleration lane as per site requirement and considering road safety.

3. As per Ministry's circular No. RW/NH-33032/01/2017-S&R(R) dated 26.06.2020, the applicant had submitting processing fee of Rupees 10,000/- on Bharatkosh portal with transaction Ref no. 3004240022203 dated 30.04.2024 PD shall ensure, before conveying the conditional temporary 'in-principle'/provisional approval to the applicant, Non-refundable Provisional Fee amounting Rs. 20,000/- for provisional approval & Bank Guarantee amounting Rs. 2.5 Lakh valid for three year towards successful completion of access as per approved drawings/prescribed specifications shall be collected from the applicant and further necessary action shall be taken under intimation to this office..

4. Notwithstanding to the above, the provisional NOC shall stand cancelled under the following circumstances:-
- (i) If any document/information furnished by the applicant proves to be false or if the applicant is found to have willfully suppressed any information.
  - (ii) Any breach of the condition imposed by the by the Highway Administration or the officer authorized by the Administration on his behalf.
  - (iii) If at any later stage, any dispute arises in respect of the ownership of the land on which the retail outlet is located or regarding the permission for change of land use.

Encl.: As above (Two set of proposal).

  
Abdul Basit  
Regional Officer, NHA  
Himachal Pradesh

114

Regd.

268

No. MO/BLP/Complaint file/Jhandutta /-190/2023 - 75 to 78  
Office of the Mining Officer,  
Bilaspur, Distt. Bilaspur (HP)  
Dated:-Bilaspur

19/04/2024

Smt. Santoshi Devi W/O Sanjay Kumar,  
R/O, Barot Teh. Padhar,  
Distt Mandi, HP- 176122

**Subject: - Required Permissions and Compliance .**

Madam,

With reference to your letter No. Nil Dated 19-04-2024, regarding request for land leveling in khasra .No. 418/191/67 Tehsil Jhandutta Distt. Bilaspur H.P. letter received on dated 10/04/2024 .

In this Regard ,your are hereby advised to obtain necessary permissions regarding access and work adjacent to National Highways (NH) from National Highways Authority of India (NHAI) office at Bagla Muhal Chakkar, PO Nagchalla, Tehsil Balh, District Mandi, H.P.

Further you be advised to not to sell/ transport any minerals from the land without permission, non compliance of which will lead to actions as per provision of Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of illegal Mininig, Transportation and Storage) Rule, 2015 .

Kindly take this letter as a formal reminder to adhere strictly to the regulations.

*/s/ Shailza Choudhary*  
(Shailza Choudhary)  
Mining Officer, Bilaspur,  
Distt. Bilaspur (H.P.)  
Dated:

**Endst. No. As Above**

**Copy to :**

1. The Deputy commissiner Bilaspur District Bilaspur H.P. for information please.
2. The Project Director, National Highways Authority of India (NHAI), PIU-Mandi, Bagla Muhal Chakkar, PO Nagchalla, Tehsil Balh, District Mandi, H.P. for information please.
3. The SDM Jhandutta District Bilaspur H.P. for information please.

*Shailza Choudhary*  
(Shailza Choudhary)  
Mining Officer, Bilaspur,  
Distt. Bilaspur (H.P.)

TO

Mining Officer  
District Bilaspur  
Himachal Pradesh

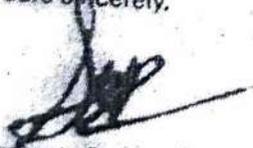
Subject: Request for Permission for levelling of Leased Land

Dear Sir/Madam,

I am writing to request your permission for levelling of leased piece of land located in Village Kotni, Khasra number 418/191/67, Tehsil Jandhutta, District Bilaspur, Himachal Pradesh. The land has been leased by me Santoshi Devi, wife of Sanjay Kumar, resident of Tehsil Padhar, Barot, District Mandi, Himachal Pradesh, 176122.

The Land is located adjacent to National Highway developed by NHAI. I would be only doing levelling work for my Land and will not construct any building without due permissions. No illegal Mining will be done by me and all legal norms shall be followed. Also no structure or land of NHAI will be disturbed during the levelling of my leased Land. I shall follow each and every rule and take all due permissions for the same.

Yours sincerely,



Santoshi Devi

wife of Sanjay Kumar,

resident of Tehsil Padhar, Barot,

District Mandi Himachal Pradesh, 176122

Shailzz  
"Sh. Hanam"  
Party to request  
do take necessary  
measures  
submit documents  
24

श्रीलियम कॉर्पोरेशन लिमिटेड  
(भारत सरकार का उद्यम)



116 (12) (49) 270  
BHARAT PETROLEUM CORPORATION LIMITED  
(A GOVT. OF INDIA ENTERPRISE)

ART.SSA.HP.Advt2023.LOI.62.Santoshi Devi

Date: 11.03.2024

To,

Smt. Santoshi Devi W/o Sh. Sanjay Kumar,  
Tehsil: Padhar, Barot (410),  
District: Mandi, State: Himachal Pradesh - 176122.  
Mobile: 82875-76007.



Dear Madam,

**Sub: Proposed MS/HSD Retail Outlet Dealership at Location: Between KM Stone 132 to 137 (RHS) on Kiratpur Manali Road, NH-154, District: Bilaspur, State: Himachal Pradesh, Category: OBC, Type of RO: Regular, Type of Site: CC**

We refer to our advertisement dated 28.06.2023 and your application form No. BPC16973069726201 for the award of MS/HSD Retail Outlet dealership at the above location and the subsequent Bid Opening held on 07.12.2023 at Hotel Peterhoff, Peterhoff Rd, near All India Radio, Chaura Maidan, Shimla, Himachal Pradesh - 171004.

Please be informed that by this **Letter of Intent**, we propose to offer you a Retail outlet dealership of Bharat Petroleum Corporation Ltd. at the above location on the following terms & conditions:

1. You have offered to arrange a suitable piece of land admeasuring 35 meters approx. (frontage) X 20 meters approx. (depth) and area of approx. 750 Sq. meters at Khasra No. 418/191/67 at Mohal: Kothi, Tehsil: Jhanduta, District: Bilaspur, State: Himachal Pradesh as indicated by you in the application for the development of the subject Retail Outlet. You have to make available said piece of land and submit all relevant land documents in respect of the same **within 2 months** from the date of this letter for development of Retail Outlet by Bharat Petroleum Corporation Ltd., failing which this offer is liable to be withdrawn.
2. BPCL shall prepare layouts / applications for obtaining all statutory approvals / licenses required for development of the retail outlet on the plot of land offered by you. You shall coordinate with the concerned statutory authorities for issuance of all requisite NOCs / Statutory approvals / Licences which are required for development of the retail outlet
3. As and when advised by the Corporation, the site offered by you including the entry / exit / acceleration / de-acceleration / service road should be duly developed up to the road level by cutting/filling (as applicable), with good earth/murram, layer-wise compacted as per standard engineering practices. You shall also construct necessary retaining wall and compound wall of 1.5 meters' height, designed as per site conditions as per approval of Corporation as committed under Clause 12 (e)/ 11(e) of affidavit submitted by you along with application. Subsequently, the land would be required to be transferred on lease

भारत पेट्रोलियम कॉर्पोरेशन लिमिटेड, ग्राम आलमगिर, टाक. त्रिवाना, लालु, तहसील डेरबससी, जिला मोहाली (पंजाब) - 140501 ☎ : 7526891555, 7526851555, 7526861555  
पंजीकृत कार्यालय : भारत भवन, 4 एवं 6 करीमगंज रोड, बैलार्ड इस्टेट, मुम्बई - 400 001, दूरभाष : 22713000, 22714000, फैक्स : 22713874  
Bharat Petroleum Corporation Limited, Vill. Alamgir, P.O. Tiwana, Lalru, Teh. Dera Bassi, Distt. Mohali (Pb.)-140501 ☎ : 7526891555, 7526851555, 7526861555  
Registered Office : Bharat Bhawan, 4 & 6 Currimbhoy Road, Ballard Estate, Mumbai-400 001 ☎ : 22713000, 22714000, Fax : 22713874  
Web : www.bharatpetroleum.in CIN : L23220MH1952GOI008931

for a minimum period as per terms and conditions of the advertisement with renewable option at rentals mutually agreed upon / sold to BPCL. Kindly note that in case the site as offered by you for leasing / sale to BPCL for putting up the Retail Outlet is not made available for lease / purchase as per the advice of the Corporation, this Letter of Intent will be withdrawn without any further notice. However, there is no commitment from BPCL, for taking the said land from you.

4. BPCL will develop the retail outlet at the above location **Between KM Stone 132 to 137 (RHS) on Kiratpur Manali Road, NH-154, District: Bilaspur, State: Himachal Pradesh** on the said site to be taken on lease / purchase by BPCL with appropriate structures, storage tanks and pumps.

Additional facilities may also be developed by BPCL on its sole discretion such as canopy, Service Station or any other facility as may be decided by BPCL from time to time.

5. For the facilities that may be provided by the Corporation as aforesaid, you would be required to pay license fee as may be decided by the Corporation and applicable to you from time to time. At present, the license fee (incl. GST) recoverable is **Rs.435.83 / KL for MS and Rs.363.19 / KL for HSD**.
6. The corporation will not be held liable for any loss or damage on account of delay that may be caused in providing you the facilities mentioned above, whatever may be the cause of the failure or delay.
7. You will provide at the retail outlet mandatory facilities at your cost in consultation with us:-
- Clean drinking water.
  - Free Air.
  - Clean toilet.
  - Telephone.
  - First aid with valid medicines.
  - Adequate illumination.
  - PUC facilities, wherever it is mandatory.
  - Fire fighting and safety equipments.
  - Other facilities as may be specified by the Corporation from time to time.
8. You will ensure all financial and other arrangements for operating the retail outlet dealership.
- In case you are unable to arrange funds required for development of desired infrastructure and facilities at the Outlet allotted and the working capital for operation of the retail outlet as mentioned in the Advertisement for the location, this LOI can be withdrawn and you will have no claim/damages whatsoever against the Oil Company.**
9. You shall not induct any partner(s) in case of individual(s) nor make any changes in the constitution of the partners as existing at the time of application without the approval of the Company, except your spouse as per terms and conditions of the BPCL.
10. It will always be a basic condition for the award of MS / HSD retail outlet dealership that you shall be paying attention towards day to day working of the

Sub

10/11/22

dealership by personally managing the affairs of the dealership you will give us a written undertaking to this effect and shall not assign or part with the same to any other person (s).

You will not be eligible for taking up any employment. If you are already employed you will have to resign from the employment and produce the letter of acceptance of resignation by the employer before the issuance of Letter of Appointment by the Oil Company.

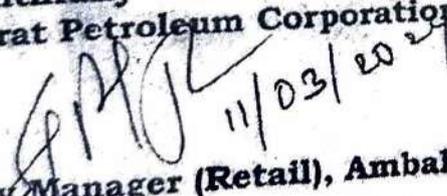
11. As agreed, you will be initiating necessary action towards enabling registration of site where the Retail Outlet is planned. You will also assist us in getting the requisite NOC from appropriate Authorities.
12. You will deposit with us a Demand Draft for **₹3.6 Lakhs** drawn on any scheduled bank in favour of M/s Bharat Petroleum Corporation Ltd., payable at Ambala Cantt towards security Deposit (after setting off the Initial Security Deposit amount of ₹40,000/-) at the time of issuance of appointment letter after compliance of all the requirements of LOI. Kindly note that the Security deposit will not carry any interest and is refundable at the time of expiry of agreement between you and the Corporation. However, if such expiry of agreement is consequent to proven adulteration/malpractice at the dealership, this amount will be forfeited. Moreover, this Corporation reserves its right to adjust this amount towards any dues to it.
13. You will also remit an amount of **₹42,00,000/-** towards Non-refundable Bid amount, by way of a Demand Draft for **₹42,00,000/-** drawn on any scheduled bank in favour of M/s Bharat Petroleum Corporation Ltd., payable at Ambala Cantt, **within 15 days of receipt of NOC.**
14. You will be notified by the corporation, in writing, after the facilities mentioned above are made available and are ready for commissioning the dealership. Immediately on receipt of the above notice from the corporation, you shall obtain each and every license necessary for operating your dealership as may be required under any central / state govt. / municipal or local authorities for the time being in force.
15. If we find that the progress made by you towards the above is not to our satisfaction, this offer is liable to be withdrawn.
16. Please note that you are required to fulfill the conditions with regard to inducting Spouse as Co-owner in the dealership before issuance of Letter of Appointment.
17. This letter of intent will stand automatically withdrawn and cancelled on the happening of any of the following events:-
  - a) In case you or any of your family members (as defined under disqualification criteria of dealer selection guidelines) receive anytime or have received a letter of intent for any other RO/SKO-LDO dealership or LPG distributorship from our company or any other oil marketing company either in your individual capacity or in partnership with any other individual(s).



- b) in case you or any of your family member gets inducted as partner or proprietor in any other RO/SKO-LDO dealership or LPG distributorship of our company or any other oil marketing company.
- c) If it is found that you have suppressed and / or misrepresented any material facts in your application.
- d) In case you are found to be convicted for any criminal / economic offence involving moral turpitude.
- e) In the event of death if you are an individual/partner.
18. In case you are not able to provide the land / develop facilities within the specified time or fail to fulfill the terms & conditions of LOI, then LOI can be withdrawn. In such situations Initial Security Deposit (ISD) would be forfeited.
- The Initial Security Deposit (ISD) would also be forfeited if you are unable to submit the total bidding amount within the stipulated time or withdraw for any reason, your selection would be treated as cancelled and LOI withdrawn.
19. This letter is merely a letter of intent and is not to be construed as a 'firm offer' of dealership to you. The dealership will be allotted to you on your complying with the terms and conditions spelt out herein above by issuance of appointment letter along with signing of our standard dealership agreement between you and us.
20. Should you require any further details/guidelines, please get in touch with our office at the address mentioned below:

Territory Manager (Retail), Ambala,  
1st Floor POL Depot, Village Alamgir, P.O. Tiwana,  
Tehsil-Dera Bassi, Lalru, Distt. S.A.S. Nagar (Punjab).

Thanking you,  
Yours faithfully  
For Bharat Petroleum Corporation Limited,

  
Territory Manager (Retail), Ambala.



अं

खनन अधिकारी  
विलासपुर, जिला विलासपुर  
(हि०प्र०)

वैषयः मलकायत भूमि पर बनाए जा रहे प्लॉट वॉर स्पष्टीकरण।  
अहोदया,

उपरोक्त विषय पर मैं जितेंद्र कुमार पुत्र श्री मनोहर लाल अकगत करवाना चाहता हूँ कि मैं गांव शोहेण में अपनी निजी भूमि खसरा न० 213/593, क्षेत्र 1-15 बीघा, मौजा शोहेण, तहसील दुमारी, पर प्लॉट बना रहा हूँ जिसके सम्बन्ध में मैंने पहले श्री उपमण्डलाधिकारी (ना०) दुमारी की गदित कुंभरी को Affidavit दे चुका हूँ जो कि साथ संलग्न है। मैं प्लॉट बनाने का उद्देश्य जमीन को समतल कर जमीन को बेचना है।

प्लॉट बनाने की NHAI से अनुमति लेने वॉर Online आवेदन किया गया है जिसकी कॉपी संलग्न है। तथा बताया जाता है कि प्लॉट बनाने के समय जो पत्थर बागैरी निकल रहे हैं उसे मैं श्री अमरनाथ पुत्र श्री अगत राम, गांव व ड० शोहेण की मलकायत भूमि पर रख रहा हूँ जो कि लगभग 300 मीटर दूरी पर है। भूमि मालिक से हमारा Agreement हुआ है जिसकी कॉपी संलग्न है। यह भी स्पष्ट कर देना चाहता हूँ कि निकले पत्थर को प्लॉट की सुरक्षा दिवार बनाने में प्रयोग किया जाएगा। मैं किसी भी तरह की अवैध खनन गतिविधि में संलग्न नहीं हूँ। यदि अवैध खनन/पारिवहन में संलग्न पाया जाता है तो विभाग को उचित कार्यवाही करने की पूर्ण अधिकार होगा जिसके लिए मैं स्वयं जिम्मेवार रहूँगा।  
-अथवाद।

अवधीय

श्री

जितेंद्र कुमार पुत्र श्री मनोहर  
गांव डेन डी० कोटल, तहसील

दिनांक: 03/06/2024

Charke  
Sh. Hanam  
regular vigil  
illegal transactions  
and structural

## ब्यान हल्फी

मैं, अमर नाथ पुत्र श्री भगत राम निवासी गांव व डा0 राहिन, तहसील घुमारवीं, जिला बिलासपुर, हि0प्र0 शशपथ निम्न ब्यान हल्फी करता हूं कि :-

1. यह कि मैं उपरोक्त पते का रहने वाला हूं।
2. यह कि अमर सिंह पुत्र श्री लखू राम निवासी गांव सियोला, डा0 जुखाला, तहसील सदर, जिला बिलासपुर, हि0प्र0 वाला अपनी जमीन में प्लाट बनाने का कार्य कर रहा है जिससे जो भी मिट्टी बगैरह निकलेगी उसे वह मेरी जमीन पर फेंक रहा है और फेंक सकता है जिसमें मेरा कोई भी उजर व एतराज न है।
3. यह कि यह कार्य मेरी अपनी मर्जी व बिना किसी दबाव के हो रहा है तथा मैं इसके लिए उपरोक्त अमर सिंह को पूर्ण रूप से अधिकार देता हूं।

स्थान- घुमारवीं

दिनांक-08.05.2024

सत्यापन:-

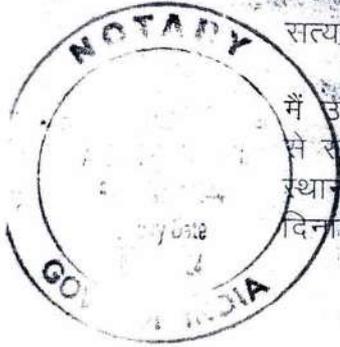
अमर नाथ  
शपथकर्ता

मैं उपरोक्त ब्यानकर्ता हल्फन ब्यान करता हूं कि मेरा उपरोक्त ब्यान हल्फी मेरी जानकारी व डान से सही व दुरुस्त है। इसका कोई भी भाग असत्य नहीं है।

स्थान- घुमारवीं

दिनांक-08.05.2024

अमर नाथ  
शपथकर्ता



The executant(s) has appeared before me on this day of 08.05.2024 & the contents of this document have been read over/translated/explained to him/her/them and the executant(s) appeared to understand the same and admitted the contents to be true ad correct, hence, attested.

Place Ghumarwin Time 4:00 PM

Identifier \_\_\_\_\_

Executant(s) Signature \_\_\_\_\_

अमर नाथ

Vijender Chandel  
S/08h. Daulat Ram  
2/6 Vill. Billoan



ब्यान हल्फी

मैं, अमर सिंह पुत्र श्री लखू राम निवासी गांव सियोला, डा0 जुखाला, तहसील सदर, जिला बिलासपुर, हि0प्र0 शशपथ निम्न ब्यान हल्फी करता हूँ कि :-

1. यह कि मैं उपरोक्त पते का रहने वाला हूँ।
2. यह कि अपनी जमीन में प्लाट बनाने का कार्य कर रहा हूँ उससे जो भी पत्थर बगैरह निकलेगा उसे मैं अपने निजी उपयोग के लिए इस्तमाल करूंगा तथा किसी को भी नहीं बेचूंगा।
3. यह कि उपरोक्त कार्य करते हुए अगर सरकारी सम्पति में कोई भी क्षति होती है तो उसकी क्षति की भरपाई मैं खुद करूंगा।

स्थान- घुमारवीं  
दिनांक-08.05.2024

*[Signature]*  
शपथकर्ता

सत्यापन-

मैं उपरोक्त ब्यानकर्ता हल्फन ब्यान करता हूँ कि मेरा उपरोक्त ब्यान हल्फी मेरी जानकारी व ज्ञान से सही व दुरुस्त है। इसका कोई भी भाग असत्य नहीं है।  
स्थान- घुमारवीं  
दिनांक-08.05.2024

*[Signature]*  
शपथकर्ता

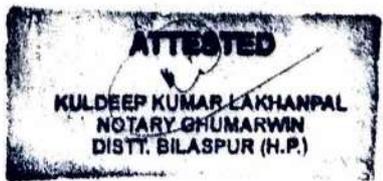


The executant(s) has appeared before me on this day of 08.05.2024 & the contents of this affidavit have been read over/translated/expained to him/her/them and the executant(s) appeared to understand the same and admitted the contents to be true ad correct, hence, attested

Place Ghumarwin Time 4:10

Identifier Executant(s)/Deponent *[Signature]*

*[Signature]*  
Vijender Chandel  
3/0 Daulat Ram  
K/0111. Billoan  
D.O. Loharwala  
Ghumarwin



Application Details [20240406/2/1/26994/39595]

123

19

277

Highway	NH21 [NH21 ]
	Category: 4 Lane
District and State	BILASPUR (HIMACHAL PRADESH)
Location	0.000-100.000
Chainage in Km	0.001 (Km) To 0.006 (Km)
Side of NH (Left or right side of NH towards: Increasing Chainage/ Km/ Direction )	Left
Name of Highway Authority	NHAI Dwarka New delhi
Highway Administration Address	RO-Jaipur RO-Jaipur
Name of Applicant/Oil Company	JITENDER KUMAR Address: Village Doon, PO Kotlu Brahmna, Tehsil Ghumarwin, Distt. Bilaspur HP 174029, BILASPUR (HIMACHAL PRADESH), PIN: 174029 Phn: 9805000104 Email: buntythakur7007@gmail.com
Application Type	New
Application Category	Private Properties
Submitted On	26 Apr 2024 18:04:31

Service Road Type \*  
Access \*  
Property Type \*  
Property \*

No Service Road  
Rural  
Other

1. Minimum Distance between merging points of a service road including acceleration & deceleration Lanes of 100m and 70m respectively. \*

Limited to plot size+ 50m on either side +acceleration & deceleration Lanes only NA

2. Minimum Distance between merging points of two access (take off/ end point of acceleration/ deceleration/ service lane) on the same side of carriage way. \*

100m NA

3. Minimum Distance between take off point of access /service road and median gap / intersection with any road \*

300m NA

4. Minimum Distance from Check Barrier \*

1000m NA

5. Minimum Distance between start of Grade Separator/Flyover/Road Over Bridge/ Railway level Crossing and entry/take off point of the access \*

300m NA

6. Width of entrance / exit \*

Minimum 9m Maximum 12m NA

7. Radius of Turning curve \*

Minimum 13m Ruling 30m NA

8. Radius of Non-Turing curve \*

Minimum 1.5m Maximum 3m NA

9. Width of acceleration lane \*

5.5 m minimum NA

10. width of deceleration lane \*

5.5 m minimum NA

11. Width of Service Road \*

5.5 m - 7m NA

12. Crust composition of Service Road Acceleration & Deceleration lane \*

Minimum pavement composition of 150 mm thick Granular Sub Base (GSB) overlaid by three layers of Water Bound Macadam (WBM) (other than WBM-Grading No. 1), each of 75 mm thickness, topped by 50 mm thick Bituminous Macadam (BM) and 30 mm thick Bituminous Carpet (BC). Interlocking Concrete Blocks as per IRC:SP:63 can also be considered. NA

13. Road signs are to be provided as per IRC:67 such as Side Road sign on NH before Deceleration lane, Appropriate facility information sign (i.e Hospital, Eating place etc.) \*

NA

14. Marking for deceleration and acceleration lane are to be provided as per IRC:35 \*

na

15. Provision of Culvert for drainage in accordance with IRC SP-13 \*

Slab culvert with iron grating of adequate strength constructed in the approaches or any other method as per satisfaction of Highway Administration so as to ensure that surface water from fuel station/ facility does not flow on the highway and led away to a natural course/ outfall sewer through culvert or led away to a water-recharging system specifically constructed by the owner/ management of the fuel station/ facility in case lined drains of sufficient length upto a natural course/ outfall sewer are not available. NA

vision for intercepting  
with vertical Drain system  
Rain water harvesting at the  
downstream end of intercepting  
drain (According to Appendix A-2  
of IRC:SP:50) \*

NA

17. Downward slope of the  
access road towards the  
intercepting drain \*

Minimum 2%

NA

18. Total traffic (incoming and  
outgoing) per day \*

NA

**Locations**

Sno	Highway /Stretch	From (Km.)	From (To.)	Details
1	NH21 [NH21] (0.000-100.000)	Km: 0.001 Lat: 31.41741 Lng: 76.75786	Km: 0.006 Lat: 31.41710 Lng: 76.75784	Area(Sq.Mt.): 1316.7  Diameter(Mt.): 0 Length(Mt.): 0

## Documents

stage	Document	Mandatory	Action
Under Submission	Undertaking from the Owner that the Owner would pay necessary fee for the use of the National Highway land whenever the fee is asked by the Highway Authorities in future.	Yes	View
2 Under Submission	Undertaking from Owner that necessary alteration including complete removal/shifting of the approach roads at its own cost if so required by Ministry, for the development of National Highway or in the interest of safety in this section.	Yes	View
3 Under Submission	Undertaking from Owner that they shall take all the action as prescribed in Appendix II to ensure conformity of these Norms. For Access connection to Residential Properties (RP) and other Properties (OP) in Urban, Built up & Rural Reaches.	Yes	View
4 Under Submission	Signed copy of license deed. The draft is at Annex III	Yes	View
5 Under Submission	Self -Certified copy of drawings showing requirements as per norms i.e., Location & Layout, Road Signs, Road Markings, Drainage plan & Crust composition of access road etc.	Yes	View
6 Under Submission	The location drawing shall show the relevant details of reach for 1.1 km along National Highway on either side of property.	Yes	View
7 Under Submission	Bank Guarantee	No	-

## Applicable Fee Details

Sno	Fee Head	Stage	Fee	Amount	Status
-----	----------	-------	-----	--------	--------

128

282

## राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.सी.ए रसीद संख्या: 4087115027358435

नाम : .

पिता/पति : .

नकल शुल्क : 1.00

सेवा शुल्क : 10

कुल शुल्क : 11

बिलासपुर

: घुमारवीं

: रोहिन

: रोहिन

न. : 473

मोहाल : रोहिन

साल : 2020-2021

रकबा ईकाई: बीघा-बि.-बि.

1.	खतौनी नं.	नाम मालिक व एहवाल	नाम काश्तकार व एहवाल	नाम चाह व दीगर वसायल आबपाशी	नम्बर खसरा हाल	रकबा हर खेत व मिजान खाता मय किस्म अराजी	हिस्सा या पैमाना हकीयत व तरीका बाछ	कैफियत
2	3	4	5	6	7	8	9	
न	294 मिन	जगदीश पुत्र व श्रीमति	काश्त व कब्जा स्वयं		773/597	01-15-00	कब्जा व पड़ता बराबर खेत न.	नोट करके इनका 36
	289	फूलां देवी पुत्री व श्रीमति जैरी विधवा सुखिया पुत्र सैनु भाग बराबर स्थानिय वासी	दिल्ली जितेंद्र कुमार	पुत्र मनोहर लाल		खईतर	(1) के खाता हना ले जगदीश व श्रीमति फूलां देवी पुत्री व श्रीमति जैरी विधवा सुखिया पुत्र सैनु ने नूमी नं. 773/597 रकबा 1-15 बीघा बरह जिते कुमार पुत्र मनोहर लाल के नाम से कर दिया है। इतकाल के दिनांक 06/7/2023 को मंजूर है।	वै
			40 रकब 773 597	दिल्ली सालम	रकबा 1-15 बीघा	माल 0-10		

Pawan Kumar  
राज्य सचिव अतिरिक्त  
वृत्त रोहिन  
18/4/2024  
जिला विभागाध्यक्ष (18050)

है

10

ed that this copy has been generated from the database of Revenue Department at  
al Server- HP as accessed by the Lok Mitra Kendra LMK DABLA on 27-March-2024

To Verify; enter the Copy No above Bar Code at  
<https://himbhoomilmk.nic.in>  
For Validity Refer : Notific. No:Rev-C(F)/10-1/2009 Dated 14-Feb-2011

Jam05012341953



हिमाचल प्रदेश - शिमला

Copy to: -

दिनांक: 27-Mar-2024

पृष्ठ संख्या: 1

1. The Deputy Commissioner, P...

Registered Post  
Urgent Court Matter

No. MO/BLP/complaint file - Ghumarwin -191/2023  
Office of the Mining Officer,  
District Bilaspur, H.P.  
Date: 6-6-2024

289-294

To

Jatinder kumar S/o Manohar lal  
Village Dun PO Kotlu Tehsil Ghumarwin  
District Bilaspur (H.P.)

**Subject: Compliance Requirement for Road Access and Mineral Transportation.**

Memo,

This Bear reference to your letter no. Nil dated 03.06.2024 regarding constructional activities at place **Village Rohin, Near Rohin Bus Stop, Tehsil Ghumarwin, Distt. Bilaspur.**

In this regard, you are hereby serves with a formal notice to comply with the necessary regulations and permissions required for accessing the road from the National Highways Authority of India (NHAI) prior to any activities related to the extraction and transportation of minerals. You are required to obtain the necessary permissions from NHAI for access to the road adjacent to the National Highway.

Further, following the receipt of these permissions, you must inform this office regarding the initiation of mineral extraction and transportation to the designated dumping site. Please be reminded that **no minerals are to be transported without prior intimation to, and inspection by, this office** to ensure compliance under the provision of Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015, Failing legal action as per provision of ibid rules will be initiated against you.

Treat it as most urgent being High Court Matter.

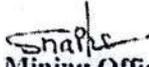
*Snabe*  
Mining Officer, Bilaspur  
Bilaspur, H.P.  
Dated:- 6-6-2024

289-294  
Endst. No.: As above

Copy to: -

1. The Deputy Commissioner Bilaspur District Bilaspur Himachal Pradesh, ~~Shimla~~ for information please.

2. Sub-Divisional Officer(C). Ghumarvin District Bilaspur (H.P.) for information please.
3. The Project Director NHAI .PIU -Mandi ,Bagla Muhal Chakkar PO Nagehalla , Tehsil Balh Distruict Mandi (H.P.) - For necessary actions as the work is adjacent to the National Highway and poses a potential danger to ongoing vehicles and also making undue hindrance to running traffic and buses .
4. The Executive Engineer Himachal Pradesh Public Works Department (HPPWD) - Sadar For necessary actions to protect their land indentified adjacent to the above site.
5. The Executive Engineer Himachal Pradesh Pollution Control Board (HPPCB) - for information please.

  
Mining Officer, Bilaspur  
Bilaspur, H.P.

**TOWN & COUNTRY PLANNING DEPARTMENT  
HIMACHAL PRADESH**

No. SDTP/BLP/T-63/Four Lane P.A. /24-  
To

206-07

Dated:

1/7/2024

Additional Deputy Commissioner,  
Bilaspur, Distt. Bilaspur, H.P.

**Subject: -** Order dated 20.05.2024 passed by the Hon'ble NGT in O.A. NO. 48/2024 titled as Ashwini Kumar V/s State of H.P.

**Reference: -** Your office letter no. PCB/RO/BLP/160/OA No. 48/2024-442-50 dated 25/05/2024. Received on dated 28.06.2024, PCB/BLP/ (161) CWPIL No. 31/2023/-688-95 Dated 27/06/2024.

Sir,

With reference to the subject cited above and the letter quoted under reference, it is submitted that the site has been visited jointly with various departments' officers. In this context, it is intimated that all the concerned landowners have been issued a show cause letter in which land status has been asked to be reported. In reply, the concerned owners have personally visited the office of the undersigned along with individual written replies that they will obtain prior permission from the competent authority and have assured that they will not carry out any construction activity without the prior permission of competent authority.

As desired, the updated status report and reply as received from the owners of the concerned locations is as under:

**In reference to Point no. 1 Village Kothi, PO Behna Jattan, Tehsil Jhandutta, Distt Bilaspur HP (Ahead of B4U Hotel & Restaurant)( Lat:31.339549, Log 76.735708):** The land owner has submitted in her reply that the partial plot leveling is done and not done any type of construction work at the site at present, which has been cross-checked during the joint site inspection as conducted on dated 05.06.2024 and has further submitted that she will take necessary prior permission before carrying out of any construction work at the site from the concerned competent Authority's.

As per the purview of revenue documents submitted by the applicant, the undersigned got to know that Sh. Budhu S/o Sh. Ram Lal is a single owner on land bearing khasra no. 418/191/67 measuring area 1-19 bigha (Jamabandi enclosed). Smt. Santoshi Devi w/o Sh. Sanjay Kumar Mohal Kothi Tehsil Jhandutta, District Bilaspur, has purchased a partial share of land from Sh. Budhu S/o Sh. Ram Lal on khasra no. 418/191/67 measuring area 0-1 bigha on dated 16.09.2023. This khasra, or land, is subdivided into parts without the NoC of this office. This land is subdivided in violation of Section 16(c) of the Himachal Pradesh Town and Country Planning Act, 1977. Section 16 (c) is elaborated as under:

*16 (C) "no register or the Sub-Registrar, appointed under the Indian Registration Act, 1908, shall in any planning area constituted under section 13, register any deed or document of transfer of any sub division of land by way of sale, gift, exchange, lease or mortgage with possession, unless the sub-division of land is duly approved by the Director, subject to such rules as may be framed in this behalf by the State Government."*

Provided that the Registrar or the Sub-Registrar may register any transfer,-

- i) where the land is owned by a person and the transfer is made without involving any further divisions;
- ii) where the partition/sub-division of land is made in a Joint Hindu Family;
- iii) where the lease is made in relation to a part or whole of a building;
- iv) where the mortgage is made for procuring the loans for construction or improvement over the land either from the Government or from any other financial institution constituted or established under any law for the time being in force or recognized by the State Government

It is pertinent to mention that the applicant has subdivided the land into parts and parcels, bypassing the rules and regulations of sub-division of land laid down in Act *ibid*. It is also submitted that the applicant has submitted a case to this office and the same is in process.

**In reference to Point no. 2 Village Rohini (Near Rohin Bus Stand), Tehsil Ghumarwin Distt Bilaspur HP(Lat:31.417506, Log 76.757779):** The land owner Sh. Jitender Kumar S/o Manohar Lal Village Rohin Tehsil Ghumarwin District Bilaspur has submitted in his reply that he has not done any type of construction work at the site at present, which has been cross-checked during the joint site inspection as conducted on dated 05.06.2024 and has further submitted that he will take necessary prior permission before carrying out of any construction work at the site from the concerned competent Authority's.

It is further submitted that vide letter SDTP/BLP/T-63/Four lane Planning Area/22-437-41 dated 30/11/23, it has been brought to your kind notice that provisions/ norms of prescribed limit as defined in appendix 8 of HPTCP Rules, 2016(amended up to 2022) are also applicable in the said area and therefore, the constructions are required to be regulated by the concerned Gram Panchayat under their jurisdiction. The copy of appendix-8 has already been provided to the concerned Panchayat Secretaries vide letter SDTP/BLP/T-63/Four lane Planning Area/23-401-29 dated 24/11/2023. It is thus humbly requested the concerned BDOs may be issued necessary directions to further direct their Panchayat Secretaries to strictly regulate/ issue necessary NoC's as per the mandate laid under Appendix-8 of HPTCP Rules, 2016, please.

Submitted for your kind perusal and information, please.

Yours faithfully,

/  
Assistant Town Planner,  
Sub-Divisional Town Planning Office,  
Bilaspur, Distt. Bilaspur, H.P.

**Copy to:-**

✓ Regional Officer, HPSPCB, Regional Office Bilaspur.

*Manti*  
Assistant Town Planner,  
Sub-Divisional Town Planning Office,  
Bilaspur, Distt. Bilaspur, H.P.

*AB*

राजपत्र, हिमाचल प्रदेश, 05 जुलाई 2023/14 आपाढ़, 1945

नगर एवं ग्राम योजना विभाग

अधिसूचना

शिमला-2, 28 जून, 2023

**संख्या: टी0सी0पी0-एफ05/06/2023.**—हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश नगर और ग्राम योजना अधिनियम, 1977 (1977 का अधिनियम संख्यांक 12) की धारा 1 की उप-धारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए और राजपत्र (ई-गजट), हिमाचल प्रदेश में तारीख 18-10-2022 को प्रकाशित अधिसूचना संख्या टी0सी0पी0-ए03/08/2021, तारीख 07-10-2022 के अधिक्रमण में, **28 दिन जून मास 2023** को ऐसे दिन के रूप में नियत करते हैं जब से पूर्वोक्त अधिनियम के उपबन्ध निम्न विनिर्देशों में यथावर्णित हिमाचल प्रदेश के निम्नलिखित क्षेत्रों में लागू होंगे :-

विनिर्देश

क्रम संख्या	सड़क का नाम	सीमाएं (फोर-लेन राजमार्ग की नियन्त्रण चौड़ाई के किनारे से)
1.	परवाणू-शिमला राष्ट्रीय उच्चमार्ग संख्या-05	फोर-लेन राजमार्ग के दोनों ओर नियन्त्रण चौड़ाई के किनारे से 100 मीटर तक का क्षेत्र।
2.	कीरतपुर-मनाली	राष्ट्रीय उच्चमार्ग संख्या-03 फोर-लेन राजमार्ग के दोनों ओर नियन्त्रण चौड़ाई के किनारे से 100 मीटर तक का क्षेत्र।
3.	शिमला-मटौर राष्ट्रीय उच्चमार्ग संख्या-88	फोर-लेन राजमार्ग के दोनों ओर नियन्त्रण चौड़ाई के किनारे से 100 मीटर तक का क्षेत्र।
4.	पठानकोट-मण्डी राष्ट्रीय उच्चमार्ग संख्या-154	फोर-लेन राजमार्ग के दोनों ओर नियन्त्रण चौड़ाई के किनारे से 100 मीटर तक का क्षेत्र।

**टिप्पण.**—इन फोर-लेन राष्ट्रीय उच्चमार्ग के साथ लगते क्षेत्र, जो पहले ही पूर्वोक्त अधिनियम के अन्तर्गत आते हैं, अर्थात् पूर्वोक्त से ही किसी अधिसूचित योजना क्षेत्र/विशेष क्षेत्र में आने वाले क्षेत्र इस अधिसूचना द्वारा प्रभावित नहीं होंगे।

आदेश द्वारा,

देवेश कुमार,  
प्रधान सचिव (नगर एवं ग्राम योजना)।

[Authoritative English text of this department Notification No. TCP-f05/6/2023, Dated 28-06-2023 as required under clause (3) of Article 348 of the Constitution of India].

TOWN AND COUNTRY PLANNING DEPARTMENT

NOTIFICATION

Shimla-2, the 28th June, 2023

**No. TCP-F05/6/2023.**—In supersession of the Notification No. TCP-A03/8/2021, dated 07-10-2022 published in the Rajpatra (e-Gazette) dated 18-10-2022 and in exercise of the powers

conferred by sub-section (3) of Section 1 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No. 12 of 1977), the Governor of Himachal Pradesh is pleased to appoint the 28th day of June month of the year 2023 as the day on which the provisions of aforesaid Act shall come into force in the following areas of Himachal Pradesh as described in the specifications below:—

### SPECIFICATIONS

Sl. No.	Name of Road	Limits (from the edge of control width of the 4-Lane Highway)
1.	Parwanoo-Shimla National Highway No. 05	Area upto 100 metres from the edge of control width on either sides of the 4-Lane Highway.
2.	Kiratpur-Manali National Highway No. 03	Area upto 100 metres from the edge of control width on either sides of the 4-Lane Highway.
3.	Shimla-Mataur National Highway No. 88	Area upto 100 metres from the edge of control width on either sides of the 4-Lane Highway.
4.	Pathankot-Mandi National Highway No. 154	Area upto 100 metres from the edge of control width on either sides of the 4-Lane Highway.

**Note.**—Areas along these 4-Lane National Highways, which already fall under the ambit of the Act *ibid* i.e. areas falling in any already notified Planning Area/Special Area, shall not be affected by this notification.

By order,

DEVESH KUMAR,  
Principal Secretary (TCP).

नगर एवं ग्राम योजना विभाग

अधिसूचना

शिमला-2, 28 जून, 2023

**संख्या:टी0सी0पी0-एफ/05/06/2023.**—हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश नगर और ग्राम योजना अधिनियम, 1977 (1977 का अधिनियम संख्यांक 12) की धारा 13 की उप-धारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, इस विभाग की अधिसूचना संख्या टी0सी0पी0-ए03/08/2021, तारीख 07-10-2022 जिसे राजपत्र (ई-गजट), हिमाचल प्रदेश में तारीख 18-10-2022 को प्रकाशित किया गया था, के अधिक्रमण में, निम्न विनिर्देशों में यथावर्णित हिमाचल प्रदेश के निम्नलिखित क्षेत्रों से समाविष्ट "फोर-लेन योजना क्षेत्र" का गठन करते हैं :—

विनिर्देश

क्रम संख्या	सड़क का नाम	सीमाएं (फोर-लेन राजमार्ग की नियन्त्रण चौड़ाई के किनारे से)
1.	परवाणू-शिमला राष्ट्रीय उच्चमार्ग संख्या-05	फोर-लेन राजमार्ग के दोनों ओर नियन्त्रण चौड़ाई के किनारे से 100 मीटर तक का क्षेत्र।

राजपत्र, हिमाचल प्रदेश, 05 जुलाई 2023/14 आषाढ़, 1945

2.	कीरतपुर-मनाली राष्ट्रीय उच्चमार्ग संख्या-03	फोर-लेन राजमार्ग के दोनों ओर नियन्त्रण चौड़ाई के किनारे से 100 मीटर तक का क्षेत्र।
3.	शिमला-मतौर राष्ट्रीय उच्चमार्ग संख्या-88	फोर-लेन राजमार्ग के दोनों ओर नियन्त्रण चौड़ाई के किनारे से 100 मीटर तक का क्षेत्र।
4.	पठानकोट-मण्डी राष्ट्रीय उच्चमार्ग संख्या-154	फोर-लेन राजमार्ग के दोनों ओर नियन्त्रण चौड़ाई के किनारे से 100 मीटर तक का क्षेत्र।

**टिप्पण.**—इन फोर-लेन राष्ट्रीय उच्चमार्ग के साथ लगते क्षेत्र, जो पहले से ही पूर्वोक्त अधिनियम के अन्तर्गत आते हैं, अर्थात् पूर्वोक्त से ही किसी अधिसूचित योजना क्षेत्र/विशेष क्षेत्र में आने वाले क्षेत्र इस अधिसूचना द्वारा प्रभावित नहीं होंगे।

आदेश द्वारा,

देवेश कुमार,  
प्रधान सचिव (नगर एवं ग्राम योजना)।

[Authoritative English text of this department Notification No. TCP-f05/6/2023, Dated 28-06-2023 as required under clause (3) of Article 348 of the Constitution of India].

## TOWN AND COUNTRY PLANNING DEPARTMENT

### NOTIFICATION

Shimla-2, the 28th June, 2023

**No. TCP-F05/6/2023.**—In supersession of the Notification No. TCP-A03/8/2021, dated 07-10-2022 published in the Rajpatra (e-Gazette) dated 18-10-2022 and in exercise of the powers conferred by sub-section (1) of Section 13 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No. 12 of 1977), the Governor of the Himachal Pradesh is pleased to constitute the **“Four Lane Planning Area”** comprising of the following areas of Himachal Pradesh as described in the specifications below:—

### SPECIFICATIONS

Sl. No.	Name of Road	Limits (from the edge of control width of the 4-Lane Highway)
1.	Parwanoo-Shimla National Highway No. 05.	Area upto 100 metres from the edge of control width on either sides of the 4-Lane Highway.
2.	Kiratpur-Manali National Highway No. 03.	Area upto 100 metres from the edge of control width on either sides of the 4-Lane Highway.
3.	Shimla-Mataur National Highway No. 88.	Area upto 100 metres from the edge of control width on either sides of the 4-Lane Highway.

4.	Pathankot-Mandi Highway No. 154.	National	Area upto 100 metres from the edge of control width on either sides of the 4-Lane Highway.
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**Note.**—Areas along these 4-Lane National Highways, which already fall under the ambit of the Act *ibid* i.e. areas falling in any already notified Planning Area/Special Area, shall not be affected by this notification.

By order,

DEVESH KUMAR,  
Principal Secretary (TCP).

### नगर एवं ग्राम योजना विभाग

अधिसूचना

शिमला-2, 28 जून, 2023

संख्या टी0सी0पी0-एफ/05/06/2023.—हिमाचल प्रदेश नगर और ग्राम योजना अधिनियम, 1977 (1977 का अधिनियम संख्यांक 12) की धारा 13 की उप-धारा (1) के अधीन अधिसूचना संख्या: टी0सी0पी0-एफ/05/06/2023, तारीख 28-06-2023, द्वारा फोर लेन योजना क्षेत्र में कुछ क्षेत्र सम्मिलित किए गए हैं और इसकी सीमाओं को परिनिश्चित कर लिया गया है;

और पूर्वोक्त अधिनियम की धारा 15 की उप-धारा (1) के अधीन अभी तक उक्त योजना क्षेत्र में नए सम्मिलित किए गए क्षेत्रों के विद्यमान भू-उपयोग को प्रकाशित नहीं किया गया है;

और हिमाचल प्रदेश के राज्यपाल का समाधान हो गया है कि योजना क्षेत्र के पूर्वोक्त नए सम्मिलित किए गए क्षेत्रों में भू-उपयोग में परिवर्तन या उस पर किसी निर्माण संक्रिया से सतह या किसी भूमि या मिट्टी पर हानिकारक अवरोध होने की सम्भावना है या मिट्टी के परिरक्षण, भूमि खिसकने की रोकथाम करने या भूमि-कटाव से संरक्षण हेतु हानिकारक समझा गया है और पूर्वोक्त अधिनियम के उपबन्धों के अनुसार उक्त क्षेत्र की योजना बनाना और विकास करना कठिन होने की सम्भावना है;

अतः हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश नगर और ग्राम योजना अधिनियम, 1977 (1977 का अधिनियम संख्यांक 12) की धारा 15-क की उप-धारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, फोर-लेन योजना क्षेत्र में नए सम्मिलित किए गए क्षेत्रों के विद्यमान भू-उपयोग पर, इस अधिसूचना के राजपत्र (ई-गजट), हिमाचल प्रदेश में प्रकाशित किए जाने की तारीख से पांच वर्ष की अवधि के लिए रोक लगाते हैं।

आदेश द्वारा,

देवेश कुमार,  
प्रधान सचिव (नगर एवं ग्राम योजना)

[Authoritative English text of this department Notification No. TCP-f05/6/2023, Dated 28-06-2023 as required under clause (3) of Article 348 of the Constitution of India].

## TOWN AND COUNTRY PLANNING DEPARTMENT

### NOTIFICATION

Shimla-2, the 28th June, 2023

**No. TCP-F05/6/2023.**—Whereas, some areas have been included in the **Four-Lane Planning Area** and its limits have been defined under sub-section (1) of Section 13 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No. 12 of 1977) *vide* Notification No. TCP-F05/6/2023, dated 28-06-2023;

And whereas, the existing landuse of the newly included areas of the said Planning Area has not yet been published under sub-section (1) of Section 15 of the Act *ibid* ;

And whereas, the Governor of Himachal Pradesh is satisfied that in the aforesaid newly included areas of the Planning Area, the change of landuse or any building operation therein is likely to cause injurious disturbance of the surface or any land or soil or is considered detrimental to the preservation of the soil, prevention of land slips or protection against erosion and is likely to make it difficult to plan and develop the areas in question in accordance with the provisions of the aforesaid Act ;

Now, therefore, in exercise of the powers conferred by sub-section (1) of Section 15-A of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No. 12 of 1977), the Governor of Himachal Pradesh is pleased to freeze the existing landuse of the newly included areas of the **Four lane Planning Area** from the date of the publication of this notification in the Rajpatra (e-Gazette), of Himachal Pradesh for a period of **five years**.

By order,

DEVESH KUMAR,  
Principal Secretary (TCP).

### In the Court of Sub-Divisional Magistrate Dheera, Exercising the Power of Marriage Officer Dheera, District Kangra (H.P.)

In Ref. :

Vishal Kumar s/o Narinder Kumar and Annu Bhola d/o Ashok Kumar Bhola

*Versus*

General Public

Application under section 16 of the Special Marriage Act, 1954 for the Registration of Marriage

An application under section 16 of the Special Marriage Act, 1954 has been received by the undersigned from Vishal Kumar s/o Narinder Kumar, r/o Village Rapota Mundhi (Chaloti), P.O.



Ref. No.: Gawar/KNC/2024/HAM/O&M/0904

Dated: 30 June 2024

To,

**Regional Officer**

HPSPCB Regional Office Bilaspur,

E-mail: pcbrobilaspur@gmail.com

**Project:** - Balance work for four laning of Kiratpur to Nerchowk Section Highway of NH-21 (from Km 12+750 to Km 26+500, Km 126+500 to Km 158+500 including ACC link road from Km 0+000 to Km 2.003) Greenfield Alignment (excluding Sunder Nagar Bypass) (Package -2) in the state of Himachal Pradesh on Hybrid Annuity Mode (HAM)".

**Subject:** - Reg. OA No. 48 /2024 Ashwani Kumar Saini Vs State of Himachal Pradesh & Ors.

**Ref:** - 1. Your No. PCB/BLP/(161)/CWPII No. 31/2023/2024- 688-95 Dated-27 June 2024.

Dear Sir,

In this regards it is submitted that, we have not done any illegal mining. We have cut the rocks/hill with in our ROW the material was used in filling reaches. It is also submitted that some material was crushed as aggregates of different sizes in captive Stone Crushers installed after due permission of HP Mining and Geological Department and HPPCB. Permission for material was obtained as per state rules and due royalty for the material has been deposited with Mining department. Details of permissions and amount deposited (Royalty +TCS Tax + Panchayat Tax) has been attached as Annexure-A, Annexure-I and Annexure-II. All details of permissions and amount deposited is with Mining Department also, same may also be obtained and verified from office of Mining Officers Bilaspur and Mandi.

Thanking you and assuring you of our best services.

Yours faithfully,

For Gawar Kiratpur Nerchowk Highway Private Limited



Authorized Signatory

Encl.: As Above

- Copy to:**
1. The Mining Officer, Bilaspur Distt. Bilaspur (HP) for information please.
  2. The Mining Officer, Mandi Distt. Mandi (HP) for information please.
  3. The Town & Country Planner, Distt. Bilaspur (HP) for information please.
  4. The Project Director, National Highway Authority of India (NHAI), PIU, Gutkar, Tehsil Balh, Distt. Mandi (HP) for information.
  5. PA to Additional Deputy Commissioner, Bilaspur Distt. Bilaspur (HP) for information please.
  6. The Project Director, PIU-Mandi, for information please.
  7. M/s Intercontinental Consultants and Technocrats Pvt. Ltd, for information please.

Balance work for four laning of Kiratpur to Nerchowk Section Highway of NH-21 (from Km 12+750 ot Km 26+500, Km 158+500 including ACC Link Road from Km 0+00 ot Km 2+003).

**DETAILS OF PERMISSIONS AND AMOUNT DEPOSITED (ROYALTY +TCS TAX + PANCHAYAT TAX)**

S.No.	Description	Permission No and date (Copies attached as Annexure-I)	Qty permitted (MT)	Amount (Including Royalty +TCS Tax + Panchayat Tax) with (Receipt attached as Annexure-II)
1	M/s Gawar Construction Limited (Malyawar)	Permission No. 6849 dated 09.11.2021	86148.47512	53,61,498.93/-
2	M/s Gawar Construction Limited (Dehvi)	Permission No. 6397 dated 23.10.2021	28,000	17,47,928.00/-
3	M/s Gawar Construction Limited (Dehvi))	Permission No. 2139-42 dated 03.03.2022	101496	83,88,608.70/-
4	M/s Gawar Construction Limited (Thapna)	Permission No. 6819 dated 09.11.2021	189071.63	1,17,67,021.56/-
5	M/s Gawar Construction Limited (Mehla)	Permission No. 6824 dated 09.11.2021	230794.68	1,90,74,740.16/-
6	M/s Gawar Construction Limited (Delag)	Permission No. 7886 dated 03.12.2021	115656.514	71,97,960.82/-
		<b>Total</b>	<b>7,51,168</b>	<b>5,35,37,758.17/-</b>

No. Udyog-Bhu(Khani-4.)Laghu-23/2021-Mobile St. Cr.  
 Department of Industries,  
 "Geological Wing"

32/10  
 07/10  
 27/11

ngs(17)  
 20/10/21  
 20/11/21

Dated Shimla-171001,

2021

**ORDER**

Whereas, M/s Gawar Construction Limited, SF-01, JMD Galleria, Sector-48, Sohna Road, Gurgram-122001, Haryana has applied for the grant of permission to lift/crush the road cut muck/minor mineral (to feed the stone crusher unit of applicant) generated during the construction of (Balance work for four laning of Kiratpur to Nerchowk section of NH-21 (from Km 12+750 to Km 26+500, Km 126+500 to Km 158+500 including ACC link road from Km 0+00 to Km 2+003) Greenfield Alignment (Package-2) in the State of Himachal Pradesh which has been awarded to the above said applicant by the National Highways Authority of India.

Whereas, the proposal was sent to the Mining Officer, Bilaspur for joint inspection to assess the quantity and to study the feasibility of this material for crushing purpose through the Joint Inspection Committee constituted as per the provisions contained under Rules 33 of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015. The said Committee physically verified/assessed approx. 38459.130 cubic meter (86148.47512 MT) of the stock and recommended the proposal of applicant to use the said stock stone/muck i.e. approx. 38459.130 cubic meter (86148.47512 MT) for crushing purpose after taking necessary permission from the competent authority.

Whereas, the case was sent to the Govt. for approval and accordingly the Govt. has conveyed its approvals vide its letter No. Ind-II(F)6-36/2021 dated 11.10.2021 for utilization for said stacked road cut muck to be used in the stone crusher unit for the captive use.

Hence, on the basis of recommendation of the Joint Inspection Committee as well as the approval conveyed by the Govt., you are hereby authorized to issue permission to lift/crush the minor mineral to the tune of approx. 38459.130 cubic meter (86148.47512 MT) for a period of six months or till the material is exhausted whichever is earlier in favour of M/s Gawar Construction Limited, SF-01, JMD Galleria, Sector-48, Sohna Road, Gurgram-122001, Haryana under Rule 33 of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015 for captive purpose to be used in the above road project only subject to the following conditions:-

1. You shall ensure that prior to issuance of permission against this order all statutory requirements/clearance/NOC, if any required from the concerned department/agencies w.r.t. the above project activities are complied/obtained by the project proponent.
2. Before issuance of permission the feasibility/economical viability regarding to use of mineral by the respective stone crusher units be examined at your end. It may also be ensured that there are no dues pending against the stone crusher unit.

3. The crusher owner shall not operate the stone crusher unit without valid Permanent Registration and Consent to Operate from the State Pollution Control Board.
4. The material shall be lifted within period as mentioned above after completing all codal formalities and charging the royalty and other taxes in advance.
5. The permission holder shall lift/crush assessed the material which is stacked at above mentioned site only.
6. That transportation of raw material should be prohibited between 8.00 PM to 6.00 AM.
7. That the permission holder should not be allowed to sell the raw material in open market or outside the State.
8. That at any stage, if the permission holder is found guilty of misusing the permission, the same shall be withdrawn immediately.
9. In case the permission holder is found indulged in illegal activities of mining, the said permission may be suspended immediately.

**Mining Officer, Bilaspur,  
District Bilaspur, H. P.**

State Geologist  
Himachal Pradesh  
Dated; 9-11-2021

Endst:- As above. 6869  
Copy to the following for information and necessary action:-

1. The Additional Chief Secretary(Industries) to the Govt. of H. P. w.r.t. their letter No. Ind-II(F)6-36/2021 dated 11.10.2021.
2. The Project Director, National Highways Authority of India(Ministry of Road Transport and Highway, Govt. of India) PIU-Mandi, Bagla Muhal Chakkar, P. O. Nagchala, Tehsil Balh, District Mandi,-175021, H. P. w.r.t. his letter No. NHAI/PD/PIU-Mandi /KNC/BW/GF/Gawar/123/2580 dated 5.3.2021.
3. M/s Gawar Construction Limited, SF-01, JMD Galleria, Sector-48, Sohna Road, Gurgram-122001, Haryana.
4. Guard file.

State Geologist  
Himachal Pradesh

No. Udyog Bhu (Khani-4) Laghu 21/2021 Mobile St. Cr.  
 Government of Himachal Pradesh  
 Department of Industries,  
 "Geological Wing"

NW-01  
 2021

Dated, Shimla -171001, the

**Order**

Whereas, M/s Gawar Construction Limited, SF-01, JMD Galleria, Sector-48, Sohna Road, Gurgram- 122001, Haryana applied of permission to lift/ crush the useable minor mineral generated during the balance work for four laning of Kiratpur to Nerchowk Section Highway of NH-21 ( from Km 12+750 to Km 26+500, Km 158+500 including ACC Link road from Km 0+00 to Km 2+003).

Whereas, the proposal was sent to you, to conduct the joint inspection to verify genuineness of activity and quantification of the material generated during the above said activity, through the Joint Inspection Committee as per the provision contained in the Rule-33 of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015, and the committee physically verified/ assessed the stock generated initially to the tune of 28,000 metric tons; which was stacked at site.

Hence, on the basis of recommendations of the Joint Inspection Committee, you are hereby authorized to issue permission to lift/ crush the minor mineral i.e. 28,000 M.T. for a period of 6 months or till the mineral is exhausted, whichever is earlier in favour of M/s Gawar Construction Limited, SF-01 JMD Galleria, Sector- 48, Sohna Road, Gurgram- 122001, Haryana under Rule-33 of Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015 for captive purpose to be used in the above road project only subject to the following conditions:-

1. You shall ensure that prior to issuance of permission against this order all statutory requirements/ clearance/ NOC, if any required from the concerned department/ agencies w.r.t. the above project activities are complied/ obtained by the project proponent.
2. Before issuance of permission the feasibility/ economical viability regarding to use of mineral by the respective stone crusher units be examined at your end. It may also be ensured that there are no dues pending against the stone crusher unit.

NO HP  
 PD Noida

3. The crusher owner shall not operate the stone crusher unit without valid Permanent Registration and renewal of Consent to operate from the State Pollution Control Board.
4. The material shall be lifted within period as mentioned above after completing all codal formalities and charging the royalty in advance.
5. The permission holder shall lift/ crush assessed the material which is stacked at above mentioned site only.
6. That transportation of raw material should be prohibited between 8:00 PM to 6:00 AM.
7. That the permission holder should not be allowed to sell the raw material in open market or outside the State.
8. That at any stage if, the permission holder is found guilty of misusing the permission, the same shall be withdrawn immediately.
9. In case the permission holder is found indulged in illegal activities of mining, the said permission may be suspended immediately.

**The Mining Officer,  
Mandi, Distt. Mandi, H.P**

Director of Industries,  
Himachal Pradesh,  
Tel.No. 0177-22813414.

6397

Endst. No. Udyog Bhu (Regn) Mandi- Murari Mata Stone Crusher

Dated 2021.

Copy to the following for information and necessary action :-

1. ✓ Sh. Virender Sambyal General Manager (Tech) J&K/ HP w.r.t. letter No. NHAI/ 11016/9/2019/ Balance Work K-N/ Pkg-2 dated 16.10.2021.
2. M/s Gawar Construction Limited, SF-01, JMD Galleria, Sector- 48, Sohna Road, Gurgram- 122001, Haryana.
3. Guard file.

Director of Industries,  
Himachal Pradesh,  
Tel.No. 0177-2813414.

Sh. Virender Sambyal General  
Manager (Tech) J&K/HP ~~with~~ ~~letter~~  
Ministry of Road Transport  
and Highway G-5 and 6,  
Sector - 10 Dwarka New Delhi 110075

MO/MDI/M/s Gawar Mobile St. Cr./109/2022- 2139-42  
Office of the Mining Officer  
Mandi, Distt. Mandi (H.P.)

Dated:- 3/3/22

To,

M/s Gawar Construction Limited,  
SF-01, JMD Galleria, Sector-48,  
Sohna Road, Gurgram-122001, Haryana

**Subject:**

**Regarding Grant of Permission to lift / Crush the Minor Mineral, applied M/s Gawar Construction Limited, SF-01, JMD Galleria, Sector-48, Sohna Road, Gurgram-122001, Haryana.**

Sir,

With reference to the worthy Director of Industries, Himachal Pradesh, office Order bearing No. Udyog-Bhu (Khani-4) Laghu 21/2021 Mobile St.Cr. 11485, dated 23-02-2022, permission is hereby granted in your favour to lift/crush approx. **101498 MT** assessed Minor Mineral generated during the balance work for four laning of Kiratpur to Nerchowk Section Highway of NH-21 (From Km 12+750 to Km 26+500, Km 158+500 including ACC Link Road from Km 0+00 to Km 2+003) for captive use only.

Subject to the conditions given below.

Permission is valid up to **31-08-2022**.

**Condition:-**

1. That you will not operate the stone crusher unit without valid Permanent Registration and consent to operate from PCB Department.
2. That you will crush the assessed material which is stacked at your crusher site within the period as mentioned above, after paying the Royalty amount and other taxes as applicable in advance through online portal i.e. [www.emerginghimachal.gov.in](http://www.emerginghimachal.gov.in).
3. That you shall not dispatch any mineral i.e. stone, sand & grit without Transit Pass/ Supplementary Transit Pass Forms, in case the condition is found violating permission will be withdrawn with immediate effect and action as per law will be initiated against you.
4. That the transportation of raw material will be prohibited between 8:00 PM to 6:00 AM.
5. That you will not allowed for selling the raw material in open market or outside the State.
6. That you will submit electricity Bills monthly production in G- Forms i.e. material lifted from dumping site and monthly production, material dispatched from the crusher site in the format as enclosed to this office, before 10<sup>th</sup> of every month.
7. That you will raise sign board at the dumping site clearly depicting :-
  - i. Name of the permission holder.
  - ii. Date of Permission and its validity.
  - iii. Name of the Mobile crusher unit at where the said material is to be crushed.
8. In any case, if you found guilty of misusing the permission, the same will be withdrawn with immediate effect.

**In case of non Compliance:-**

**1. Penalty provision for illegal mining under rule 73 :-**

Any contravention of rule 72 shall be punishable with imprisonment for a term which may extend to two years, or with fine which may extend to 5,00,000/- (Rupees Five lacs) only, or with both and in case of continuing contravention, with an additional fine which may extend to 50,000/- (fifty thousand only) for every day during which such contravention continues after conviction for the first such contravention.

Provided that the contravention of rule 72 for the first and second time may be compounded by an officer authorized by the Government under section 22 of the Act and the case in relation to the subsequent contravention shall be filed by the officer so authorized in the competent court of law.

The manner of compounding of offence shall be as under:-

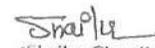
- (i) In case of illegal mining carried out manually the amount of compounding fee shall not be less than 10,000/- if the mineral extracted is upto 25 metric tonnes.
- (ii) If the quantity of illegal mining carried out exceeds 25 metric tonnes, additional compounding fee @ 500/- per metric tonne shall be charged.
- (iii) In case of second contravention a minimum compounding fee of 25,000/- shall be charged.
- (iv) In case of illegal mining done mechanically in the river/stream beds, the amount of compounding fee shall not be less than 50,000/-.

2. Penalty provision for illegal Working of stone crusher unit under rule 71:-

Any person who contravenes any of the provision of this chapter shall, on conviction, be punished with imprisonment for a term which may extend to one year or with fine which may extend to Rs. 50,000/- (Rupees Fifty thousand) only or with both and in case of continuing contravention with an additional fine which may extend to Rs. 5000/- (Rupees Five thousand) only after conviction for the first such contravention for every day during which such contravention continues.

3. Penalty provision for illegal transportation under rule 81-

Any contravention of rule 79 and 80 shall be punishable with imprisonment for a term which may extend to two years, or with fine which may extend to Rs. 25,000/- (Rupees Twenty five thousand only), or with both: Provided that the contravention of rule 79 and 80 for the first and the second time may be compounded by an officer authorized by the Government under section 22 of the Act and the case in relation to the subsequent contravention shall be filed by the officer so authorized in the competent court of law. The manner of compounding of offence shall be as under:- The amount of compounding fee shall not be less than 4500/- (Rs. Four thousand & five hundred) only for tractor, Rs. 7000/- (Rs. Seven thousand) only for medium truck/tipper having capacity upto 7 metric tonnes, Rs. 15,000/- (Rs. Fifteen thousand) only for trucks having capacity upto 10 metric tonnes and 25,000/- (Rs. Twenty five thousand) only for trucks with capacity more than 10 metric tonnes and Rs. 200/- (Two hundred) only for mule/horse.

  
(Shaileza Choudhary)  
Mining Officer, Mandi  
Distt. Mandi (H.P.)  
Ph No. 01905-223342

Endst. No. As above \_\_\_\_\_ Dated \_\_\_\_\_

Copy to:-

1. The State Geologist, Himachal Pradesh, Shimla-1, w.r.t. their office order no. Udyog-Bhu (Khani-4) Laghu 21/2021 Mobile St.Cr.- 11485, dated 23-02-2022, for information please.
2. Sh. Virender Sambyal General Manager (Tech) J&K HP w.r.t. letter No. NHAJ/11016/9/2019/Balance Werk K-N/Pkg-2 dated 16-10-2021, for information please.
3. Sh. Parkash Chand (Mining Inspector) Sundernagar. He is directed to ensure that party will crush the assessed stacked/royalty paid material for captive use only. He is also directed to conduct surprise and routine inspections and also furnish reports regarding quantity of mineral lifted from the area.

  
(Shaileza Choudhary)  
Mining Officer, Mandi  
Distt. Mandi (H.P.)  
Ph. No. 01905-223342

No. Udyog-Bhu(Khani-4.)Laghu-25/2021-Mobile St. Cr.  
Department of Industries,  
"Geological Wing"

*Handwritten initials and date: 11/10/21*

*Handwritten notes: 11/10/21, Info Control, H, 20/11*

Dated Shimla-171001,

2021

**ORDER**

Whereas, M/s Gawar Construction Limited, SF-01, JMD Galleria, Sector-48, Sohna Road, Gurgram-122001, Haryana has applied for the grant of permission to lift/crush the road cut muck/minor mineral (to feed the stone crusher unit of applicant) generated during the construction of (Balance work for four laning of Kiratpur to Nerchowk section of NH-21 (from Km 12+750 to Km 26+500, Km 126+500 to Km 158+500 including ACC link road from Km 0+00 to Km 2+003) Greenfield Alignment (Package-2) in the State of Himachal Pradesh which has been awarded to the above said applicant by the National Highways Authority of India.

Whereas, the proposal was sent to the Mining Officer, Bilaspur for joint inspection to assess the quantity and to study the feasibility of this material for crushing purpose through the Joint Inspection Committee constituted as per the provisions contained under Rules 33 of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015. The said Committee physically verified/assessed approx. 84,406.98 m<sup>3</sup> (189071.63 MT) of the stock and recommended the proposal of applicant to use the said stock stone/muck i.e. approx. approx. 84,406.98 m<sup>3</sup> (189071.63 MT) for crushing purpose after taking necessary permission from the competent authority.

Whereas, the case was sent to the Govt. for approval and accordingly the Govt. has conveyed its approvals vide its letter No. Ind-II(F)6-37/2021 dated 11.10.2021 for utilization for said stacked road cut muck to be used in the stone crusher unit for the captive use.

Hence, on the basis of recommendation of the Joint Inspection Committee as well as the approval conveyed by the Govt., you are hereby authorized to issue permission to lift/crush the minor mineral to the tune of approx. 84,406.98 m<sup>3</sup> (189071.63 MT) for a period of six months or till the material is exhausted whichever is earlier in favour of M/s Gawar Construction Limited, SF-01, JMD Galleria, Sector-48, Sohna Road, Gurgram-122001, Haryana under Rule 33 of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015 for captive purpose to be used in the above road project only subject to the following conditions:-

1. You shall ensure that prior to issuance of permission against this order all statutory requirements/clearance/NOC, if any required from the concerned department/agencies w.r.t. the above project activities are complied/obtained by the project proponent.
2. Before issuance of permission the feasibility/economical viability regarding to use of mineral by the respective stone crusher units be examined at your end. It may also be ensured that there are no dues pending against the stone crusher unit.
3. The crusher owner shall not operate the stone crusher unit without valid Permanent Registration and Consent to Operate from the State Pollution Control Board.

4. The material shall be lifted within period as mentioned above after completing all codal formalities and charging the royalty and other taxes in advance.
5. The permission holder shall lift/crush assessed the material which is stacked at above mentioned site only.
6. That transportation of raw material should be prohibited between 8.00 PM to 6.00 AM.
7. That the permission holder should not be allowed to sell the raw material in open market or outside the State.
8. That at any stage, if the permission holder is found guilty of misusing the permission, the same shall be withdrawn immediately.
9. In case the permission holder is found indulged in illegal activities of mining, the said permission may be suspended immediately.

**Mining Officer, Bilaspur,  
District Bilaspur, H. P.**

State Geologist  
Himachal Pradesh  
Dated; 9/11-2021

Endst:- As above. 68/9

Copy to the following for information and necessary action:-

1. The Additional Chief Secretary(Industries) to the Govt. of H. P. w.r.t. their letter No. Ind-II(F)6-37/2021 dated 11.10.2021.
- ✓ 2. The Project Director, National Highways Authority of India(Ministry of Road Transport and Highway, Govt. of India) PIU-Mandi, Bagla Muhal Chakkar, P. O. Nagchala, Tehsil Balh. District Mandi,-175021, H. P. w.r.t. his letter No. NHAI/PD/PIU-Mandi /KNC/BW/GF/Gawar/123/2578 dated 5.3.2021.
3. M/s Gawar Construction Limited, SF-01, JMD Galleria, Sector-48, Sohna Road, Gurgram-122001, Haryana.
4. Guard file.

State Geologist  
Himachal Pradesh

No. Udyog-Bhu(Khani-4.)Laghu-24/2021-Mobile St. Cr.  
Department of Industries,  
"Geological Wing"

*Advt*  
*OSP*  
*2/11*

*request*  
*info*  
*contract*  
*2/11*

Dated Shimla-171001,

2021

**ORDER**

Whereas, M/s Gawar Construction Limited, SF-01, JMD Galleria, Sector-48, Sohna Road, Gurgram-122001, Haryana has applied for the grant of permission to lift/crush the road cut muck/minor mineral (to feed the stone crusher unit of applicant) generated during the construction of (Balance work for four laning of Kiratpur to Nerchowk section of NH-21 (from Km 12+750 to Km 26+500, Km 126+500 to Km 158+500 including ACC link road from Km 0+00 to Km 2+003) Greenfield Alignment (Package-2) in the State of Himachal Pradesh which has been awarded to the above said applicant by the National Highways Authority of India.

Whereas, the proposal was sent to the Mining Officer, Bilaspur for joint inspection to assess the quantity and to study the feasibility of this material for crushing purpose through the Joint Inspection Committee constituted as per the provisions contained under Rules 33 of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015. The said Committee physically verified/assessed approx. 1,03,033.34 Cubic meter(230794.68 MT) of the stock and recommended the proposal of applicant to use the said stock stone/muck i.e. approx. 1,03,033.34 Cubic meter(230794.68 MT) for crushing purpose after taking necessary permission from the competent authority.

Whereas, the case was sent to the Govt. for approval and accordingly the Govt. has conveyed its approvals vide its letter No. Ind-II(F)6-35/2021 dated 11.10.2021 for utilization for said stacked road cut muck to be used in the stone crusher unit for the captive use.

Hence, on the basis of recommendation of the Joint Inspection Committee as well as the approval conveyed by the Govt., you are hereby authorized to issue permission to lift/crush the minor mineral to the tune of approx. 1,03,033.34 Cubic meter(230794.68 MT) for a period of six months or till the material is exhausted whichever is earlier in favour of M/s Gawar Construction Limited, SF-01, JMD Galleria, Sector-48, Sohna Road, Gurgram-122001, Haryana under Rule 33 of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015 for captive purpose to be used in the above road project only subject to the following conditions:-

1. You shall ensure that prior to issuance of permission against this order all statutory requirements/clearance/NOC, if any required from the concerned department/agencies w.r.t. the above project activities are complied/obtained by the project proponent.
2. Before issuance of permission the feasibility/economical viability regarding to use of mineral by the respective stone crusher units be examined at your end. It may also be ensured that there are no dues pending against the stone crusher unit.

3. The crusher owner shall not operate the stone crusher unit without valid Permanent Registration and Consent to Operate from the State Pollution Control Board.
4. The material shall be lifted within period as mentioned above after completing all codal formalities and charging the royalty and other taxes in advance.
5. The permission holder shall lift/crush assessed the material which is stacked at above mentioned site only.
6. That transportation of raw material should be prohibited between 8.00 PM to 6.00 AM.
7. That the permission holder should not be allowed to sell the raw material in open market or outside the State.
8. That at any stage, if the permission holder is found guilty of misusing the permission, the same shall be withdrawn immediately.
9. In case the permission holder is found indulged in illegal activities of mining, the said permission may be suspended immediately.

**Mining Officer, Bilaspur,  
District Bilaspur, H. P.**

State Geologist  
Himachal Pradesh  
Dated; 9-11-2021

Endst:- As above. 6804  
Copy to the following for information and necessary action:-

1. The Additional Chief Secretary(Industries) to the Govt. of H. P. w.r.t. their letter No. Ind-II(F)6-35/2021 dated 11.10.2021.
2. The Project Director, National Highways Authority of India(Ministry of Road Transport and Highway, Govt. of India) PIU-Mandi, Bagla Muhal Chakkar, P. O. Nagchala, Tehsil Balh, District Mandi,-175021, H. P. w.r.t. his letter No. NHAI/PD/PIU-Mandi /KNC/BW/GF/Gawar/123/2577 dated 5.3.2021.
3. M/s Gawar Construction Limited, SF-01, JMD Galleria, Sector-48, Sohna Road, Gurgram-122001, Haryana.
4. Guard file.

State Geologist  
Himachal Pradesh

No. Udyog-Bhu(Khani-4.)Laghu-58/2021-Mobile St. Cr.  
 Department of Industries,  
 "Geological Wing"

2021

Dated Shimla-171001,

**ORDER**

Whereas, M/s Gawar Construction Limited, SF-01, JMD Galleria, Sector-48, Sohna Road, Gurgram-122001, Haryana has applied for the grant of permission to lift/crush the road cut muck/minor mineral (to feed the stone crusher unit of applicant) generated during the construction of (Balance work for four laning of Kiratpur to Nerchowk section of NH-21 (from Km 12+750 to Km 26+500, Km 126+500 to Km 158+500 including ACC link road from Km 0+00 to Km 2+003) Greenfield Alignment (Package-2) in the State of Himachal Pradesh which has been awarded to the above said applicant by the National Highways Authority of India.

Whereas, the proposal was sent to the Mining Officer, Bilaspur for joint inspection to assess the quantity and to study the feasibility of this material for crushing purpose through the Joint Inspection Committee constituted as per the provisions contained under Rules 33 of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015. The said Committee physically verified/assessed approx. 51632.3724 m<sup>3</sup> (115656.514 MT) of the stock and recommended the proposal of applicant to use the said stock stone/muck i.e. approx. 51632.3724 m<sup>3</sup> (115656.514 MT) for crushing purpose after taking necessary permission from the competent authority.

Whereas, the case was sent to the Govt. for approval and accordingly the Govt. has conveyed its approvals vide its letter No. Ind-II(F)6-39/2021 dated 25.10.2021 for utilization for said stacked road cut muck to be used in the stone crusher unit for the captive use.

Hence, on the basis of recommendation of the Joint Inspection Committee as well as the approval conveyed by the Govt., you are hereby authorized to issue permission to lift/crush the minor mineral to the tune of approx. 51632.3724 m<sup>3</sup> (115656.514 MT) for a period of 6 months or till the material is exhausted whichever is earlier in favour of M/s Gawar Construction Limited, SF-01, JMD Galleria, Sector-48, Sohna Road, Gurgram-122001, Haryana under Rule 33 of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015 for captive purpose to be used in the above road project only subject to the following conditions:-

1. You shall ensure that prior to issuance of permission against this order all statutory requirements/clearance/NOC, if any required from the concerned department/agencies w.r.t. the above project activities are complied/obtained by the project proponent.
2. Before issuance of permission the feasibility/economical viability regarding to use of mineral by the respective stone crusher units be examined at your end. It may also be ensured that there are no dues pending against the stone crusher unit.
3. The crusher owner shall not operate the stone crusher unit without valid Permanent Registration and Consent to Operate from the State Pollution Control Board.

4. The material shall be lifted within period as mentioned above after completing all codal formalities and charging the royalty and other taxes in advance.
5. The permission holder shall lift/crush assessed the material which is stacked at above mentioned site only.
6. That transportation of raw material should be prohibited between 8.00 PM to 6.00 AM.
7. That the permission holder should not be allowed to sell the raw material in open market or outside the State.
8. That at any stage, if the permission holder is found guilty of misusing the permission, the same shall be withdrawn immediately.
9. In case the permission holder is found indulged in illegal activities of mining, the said permission may be suspended immediately.

**Mining Officer, Bilaspur,  
District Bilaspur, H. P.**

State Geologist  
Himachal Pradesh  
Dated: 3-12-2021

Endst:- As above. 7886  
Copy to the following for information and necessary action:-

1. The Additional Chief Secretary (Industries) to the Govt. of H. P. w.r.t. their letter No. Ind-II(F)6-39/2021 dated 25.10.2021.
- ✓ 2. The Project Director, National Highways Authority of India (Ministry of Road Transport and Highway, Govt. of India) PIU-Mandi, Bagla Muhal Chakkar, P. O. Nagchala, Tehsil Balh, District Mandi, -175021, H. P. w.r.t. his letter No. NHAI/PD/PIU-Mandi /KNC/DW/GF/Gawar/123/446 dated 9.6.2021.
3. M/s Gawar Construction Limited, SF-01, JMD Galleria, Sector-48, Sohna Road, Gurgram-122001, Haryana.
4. Guard file.

State Geologist  
Himachal Pradesh



152  
Directorate of Industries(DOI)  
Geological Wing  
Govt. of Himachal Pradesh

**Acknowledgement of Transit Pass**

Applicant Detail			
IUID	28274950	Email	kumardileep012@gmail.com
Full Name	GAWAR CONSTRUCION LTD	Address	VILL MALYAWAR TEHSIL GHUMARWIN DISTT BILASPUR HP
Location of mine/source			
Village	MALYAWAR	Tehsil	GHUMARWIN
District	Bilaspur	Khasra No.	118
Mineral Name	Stone		
Detail of production of mineral			
Production during previous month (in Metric tonnes)	0	Closing stock brought forward from previous month (in Metric tonnes)	0
Dispatch during the previous month (in Metric tonnes)	0	Royalty deposited in previous month (in Rs)	0
Detail of W/X Form			
Detail of Form	WX	Number of forms Requested	8614
Quantity for which demand is raised	86148		



153

## PAYMENT RECEIPT

**From:**  
GAWAR CONSTRUCION LTD,  
VILL MALYAWAR TEHSIL GHUMARWIN  
DISTT BILASPUR HP  
**Email:** kumardileep012@gmail.com

**To:**  
Department of Industires,  
Geological Wing,  
Govt. of Himachal Pradesh

IUID	App ID	Ref. ID	Date & Time	Amount (Rs.)
28274950	13605	A22B114896	0302202211535 9	5255020
<b>Royalty Factor</b>				60
<b>Royalty Amount</b>				5168880
<b>Calculated TCS Tax</b>				106478.928
<b>Paid TCS Tax</b>				106478.928
<b>Panchyat Tax</b>				86140
<b>Processing Fee</b>				0
<b>Total Amount to be Paid (Rs.)</b>				5361498.928
<b>Total Amount Paid (Rs.)</b>				5361498.928



Directorate of Industries(DOI)

Geological Wing

Govt. of Himachal Pradesh

**Acknowledgement of Transit Pass**

Applicant Detail			
IUID	34777348	Email	gcl.knhpl@gawar.in
Full Name	GAWAR CONSTRUCTION LTD	Address	M/S GAWAR CONSTRUCTION LIMITED SF01 JMD GALLERIA SECTOR48 SOHAN ROAD GURGRAM 122001 HARYANA
Location of mine/source			
Village	deher	Tehsil	SUNDERNAGAR
District	Mandi	Khasra No.	1104/282,1106/284,1108/285,286,1111/287
Mineral Name	Sand, Stone and Bazri		
Detail of production of mineral			
Production during previous month (in Metric tonnes)	0	Closing stock brought forward from previous month (in Metric tonnes)	0
Dispatch during the previous month (in Metric tonnes)	0	Royalty deposited in previous month (in Rs)	0
Detail of W/X Form			
Detail of Form	WX	Number of forms Requested	3332
Quantity for which demand is raised	28000		



## PAYMENT RECEIPT

**From:**  
GAWAR CONSTRUCTION LTD,  
M/S GAWAR CONSTRUCTION LIMITED  
SF01 JMD GALLERIA SECTOR48 SOHAN  
ROAD GURGRAM 122001 HARYANA  
**Email:** gcl.knhpl@gawar.in

**To:**  
Department of Industries,  
Geological Wing,  
Govt. of Himachal Pradesh

IUID	App ID	Ref. ID	Date & Time	Amount (Rs.)
34777348	12076	A21J228727	2510202115303 9	1713320
Royalty Factor				60
Royalty Amount				1680000
Calculated TCS Tax				34608
Paid TCS Tax				34608
Panchyat Tax				33320
Processing Fee				0
Total Amount to be Paid (Rs.)				1747928
Total Amount Paid (Rs.)				1747928



156  
Directorate of Industries(DOI)  
Geological Wing  
Govt. of Himachal Pradesh

**Acknowledgement of Transit Pass**

Applicant Detail			
IUID	34777348	Email	gcl.knhpl@gawar.in
Full Name	GAWAR CONSTRUCTION LTD	Address	M/S GAWAR CONSTRUCTION LIMITED SF01 JMD GALLERIA SECTOR48 SOHAN ROAD GURGRAM 122001 HARYANA
Location of mine/source			
Village	DEHVI	Tehsil	DEHAR
District	Mandi	Khasra No.	1104/282, 1106/284, 1108/285, 286
Mineral Name	Stone		
Detail of production of mineral			
Production during previous month (in Metric tonnes)	10414.78	Closing stock brought forward from previous month (in Metric tonnes)	1826.48
Dispatch during the previous month (in Metric tonnes)	8588.299999999974	Royalty deposited in previous month (in Rs)	-1
Detail of W/X Form			
Detail of Form	WX	Number of forms Requested	10150
Quantity for which demand is raised	101498		



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## PAYMENT RECEIPT

**From:**  
GAWAR CONSTRUCTION LTD,  
M/S GAWAR CONSTRUCTION LIMITED  
SF01 JMD GALLERIA SECTOR48 SOHAN  
ROAD GURGRAM 122001 HARYANA  
**Email:** gcl.knhpl@gawar.in

**To:**  
Department of Industries,  
Geological Wing,  
Govt. of Himachal Pradesh

IUID	App ID	Ref. ID	Date & Time	Amount (Rs.)
34777348	14309	A22C236406	2203202216513 9	8221340
Royalty Factor				80
Royalty Amount				8119840
Calculated TCS Tax				167268.704
Paid TCS Tax				167268.704
Panchyat Tax				101500
Processing Fee				0
Total Amount to be Paid (Rs.)				8388608.704
Total Amount Paid (Rs.)				8388608.704



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Directorate of Industries(DOI)  
Geological Wing  
Govt. of Himachal Pradesh

**Acknowledgement of Transit Pass**

Applicant Detail			
IUID	74516078	Email	519kiratpur@gawar.in
Full Name	MS GAWAR CONSTRUCTION LIMITED	Address	VILL THAPNA TEHSIL SHRI NAINA DEVI JI DISTT BILASPUR HP
Location of mine/source			
Village	THAPNA	Tehsil	shri naina devi ji
District	Bilaspur	Khasra No.	94/1
Mineral Name	Stone		
Detail of production of mineral			
Production during previous month (in Metric tonnes)	0	Closing stock brought forward from previous month (in Metric tonnes)	0
Dispatch during the previous month (in Metric tonnes)	0	Royalty deposited in previous month (in Rs)	0
Detail of W/X Form			
Detail of Form	WX	Number of forms Requested	18907
Quantity for which demand is raised	189071		



## PAYMENT RECEIPT

**From:**  
MS GAWAR CONSTRUCTION LIMITED,  
VILL THAPNA TEHSIL SHRI NAINA DEVI JI  
DISTT BILASPUR HP  
**Email:** 519kiratpur@gawar.in

**To:**  
Department of Industries,  
Geological Wing,  
Govt. of Himachal Pradesh

IUID	App ID	Ref. ID	Date & Time	Amount (Rs.)
74516078	12458	CKS0101901	11-19-2021 12:03:50	11533330
<b>Royalty Factor</b>				60
<b>Royalty Amount</b>				11344260
<b>Calculated TCS Tax</b>				233691.756
<b>Paid TCS Tax</b>				233691.756
<b>Panchyat Tax</b>				189070
<b>Processing Fee</b>				0
<b>Total Amount to be Paid (Rs.)</b>				11767021.756
<b>Total Amount Paid (Rs.)</b>				11767021.756

**Acknowledgement of Transit Pass****Applicant Detail**

<b>IUID</b>	77534366	<b>Email</b>	package8accounts@gawar.in
<b>Full Name</b>	GAWAR CONSTRUCION LTD	<b>Address</b>	VILL MEHLA TEHSIL SHRI NAINA DEVI JI DISTT BILASPUR HP

**Location of mine/source**

<b>Village</b>	mehla	<b>Tehsil</b>	shri naina devi ji
<b>District</b>	Bilaspur	<b>Khasra No.</b>	272
<b>Mineral Name</b>	Stone		

**Detail of production of mineral**

<b>Production during previous month (in Metric tonnes)</b>	0	<b>Closing stock brought forward from previous month (in Metric tonnes)</b>	0
<b>Dispatch during the previous month (in Metric tonnes)</b>	0	<b>Royalty deposited in previous month (in Rs)</b>	0

**Detail of W/X Form**

<b>Detail of Form</b>	WX	<b>Number of forms Requested</b>	23079
<b>Quantity for which demand is raised</b>	230795		



## PAYMENT RECEIPT

**From:**  
GAWAR CONSTRUCCION LTD,  
VILL MEHLA TEHSIL SHRI NAINA DEVI JI  
DISTT BILASPUR HP  
**Email:** package8accounts@gawar.in

**To:**  
Department of Industries,  
Geological Wing,  
Govt. of Himachal Pradesh

IUID	App ID	Ref. ID	Date & Time	Amount (Rs.)
77534366	14792	A22D179121	1104202209325 2	18694390
<b>Royalty Factor</b>				80
<b>Royalty Amount</b>				18463600
<b>Calculated TCS Tax</b>				380350.16
<b>Paid TCS Tax</b>				380350.16
<b>Panchyat Tax</b>				230790
<b>Processing Fee</b>				0
<b>Total Amount to be Paid (Rs.)</b>				19074740.16
<b>Total Amount Paid (Rs.)</b>				19074740.16



Directorate of Industries(DOI)

Geological Wing

Govt. of Himachal Pradesh

**Acknowledgement of Transit Pass**

Applicant Detail			
IUID	14424262	Email	cadixittayal@gmail.com
Full Name	GAWAR CONSTRUCION LTD	Address	VILL DELAG NICHALI BHATER TEHSIL SADAR DISTT BILASPUR HP
Location of mine/source			
Village	DELAG NICHALI BHATER	Tehsil	sadar
District	Bilaspur	Khasra No.	413,936/736/410, 737/417
Mineral Name	Stone		
Detail of production of mineral			
Production during previous month (in Metric tonnes)	0	Closing stock brought forward from previous month (in Metric tonnes)	0
Dispatch during the previous month (in Metric tonnes)	0	Royalty deposited in previous month (in Rs)	0
Detail of W/X Form			
Detail of Form	WX	Number of forms Requested	11565
Quantity for which demand is raised	115656		



## PAYMENT RECEIPT

**From:**  
GAWAR CONSTRUCCION LTD,  
VILL DELAG NICHALI BHATER TEHSIL  
SADAR DISTT BILASPUR HP  
**Email:** cadixittayal@gmail.com

**To:**  
Department of Industries,  
Geological Wing,  
Govt. of Himachal Pradesh

IUID	App ID	Ref. ID	Date & Time	Amount (Rs.)
14424262	12788	A21L139534	0812202115011 9	7055010
Royalty Factor				60
Royalty Amount				6939360
Calculated TCS Tax				142950.816
Paid TCS Tax				142950.816
Panchyat Tax				115650
Processing Fee				0
<b>Total Amount to be Paid (Rs.)</b>				<b>7197960.816</b>
<b>Total Amount Paid (Rs.)</b>				<b>7197960.816</b>

**Most Urgent**  
**Time Bound****H.P. STATE POLLUTION CONTROL BOARD**

Regional Office Bilaspur, Near HPPWD Rest House Dholra,  
Tehsil Sadar, District Bilaspur Himachal Pradesh  
E-mail: pcbrobilaspur@gmail.com

No. PCB/BLP/(161) CWPIL No. 31/2023/- 688-95

Dated: 27/6/24

To

1	<b>The Mining Officer</b> , Bilaspur Distt. Bilaspur (HP)
2	<b>The Town &amp; Country Planner</b> , Distt. Bilaspur (HP)
3	<b>The Project Director</b> , National Highway Authority of India (NHAI), PIU, Gutkar, Tehsil Balh, Distt. Mandi (HP).
4	<b>M/s Gawar Construction Ltd.</b> Village Bharari PO Raghunathpura, Tehsil Sadar, Distt. Bilaspur, (HP)

**Subject: Regarding O.A. No.48/2024 Ashwani Kumar Saini V/s State of Himachal Pradesh & Ors.**

Sir/Madam,

This is in reference to the meeting held on 27.06.2024 in the office chamber of Worthy Additional Deputy Commissioner, Bilaspur Distt. Bilaspur (HP) on the subject cited as above.

In this regard, as directed by the Worthy Additional Deputy Commissioner Bilaspur you all are requested to provide the complete information in view of latest directions of Hon'ble NGT order dated 20.05.2024 in O.A. No.48/2024 tilted as Ashwani Kumar Saini V/s State of Himachal Pradesh & Ors **within 02 days**, so that the information could be complied and same could be submitted to Hon'ble NGT in time.

**Treat it as most urgent**

Yours faithfully,

**Encl:-As Above**

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**Regional Officer**HPSPCB, Regional Office Bilaspur  
Telefax- 01978-223550**Copy forwarded to:-**

- (1) The PS to The Deputy Commissioner, Bilaspur, Distt. Bilaspur for information please.
- (2) The PA to The Additional Deputy Commissioner, Bilaspur, Distt. Bilaspur for information please.
- (3) The Sub Divisional Magistrate Ghumarwin., Distt. Bilaspur for information and necessary action please.
- (4) The Sub Divisional Magistrate Jhandutta, Distt. Bilaspur for information and necessary action please.

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**Regional Officer**HPSPCB, Regional Office Bilaspur  
Telefax- 01978-223550